

FACTUAL AND ACTION TAKEN REPORT
OF JOINT COMMITTEE
IN OA 102/2020 (CZ)

PRABHAT MOHAN PANDAY

VS

Union Of India

COMMITTEE MEMBERS

1. Shri Sunil Meena , Scientist 'D', CPCB, Bhopal
2. Mr.Sudhir Shrivastava, Legal Officer, PCB
3. Mr. Alok Nayak, Senior Scientific Officer & OIC, SEIAA

**Minutes of the meeting of Joint Committee comprising of CPCB, State
PCB & SEIAA held at EPCO dated on 02.06.2021**

The Joint Committee comprising of members from CPCB, MPPCB & MPSEIAA was constituted by Hon'ble NGT in OA No. 102/2020 (CZ) vide order dated 02.03.2021:

"1. Grievance in this application is against failure of the MP, SEIAA to follow the laid down norms of preparation of DSR and conducting Annual Replenishment Study before grant of EC. According to the applicant, the SEIAA is not following the MoEF&CC guidelines on the subject, issued in the year 2016 and 2020 and also Notification dated 25.07.2018 issued by MoEF&CC laying down procedures for preparation of DSR and replenishment study.

2. We may note that this aspect has also been considered in the recent order of the Tribunal dated 26.02.2021 in O.A. 360/2015, NGT Bar Association v. Virender Singh (State of Gujarat) & Ors. and if the averments are correct, the SEIAA has to take remedial action.

3. Accordingly, while directing the SEIAA to verify the factual position and take such remedial action as may be necessary, we also constitute a joint Committee of the CPCB, the SEIAA and the State PCB to give an independent report in the matter within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of large PDF and also upload the same on website of State PCB simultaneously so that the concerned parties/ Departments can access the same for further course of action. The State PCB will be nodal agency for compliance and coordination"

In compliance of the order of Hon'ble NGT, the second meeting of Joint Committee comprising of members of CPCB, MPPCB & MPSEIAA was convened on 02.06.2021 at the SEIAA's Office in Environmental Planning and Co-Ordination Organization (EPCO), Paryavaran Parisar, Bhopal. The meeting was scheduled to be held on 30.04.2021 but due to the outbreak of second wave of Covid-19 pandemic and consequent lockdown, the meeting was held on 02.06.2021.

The following members attended the meeting:-

- | | |
|---------------------------|--|
| 1. Shri Sunil Meena | Scientist 'D', CPCB, Bhopal |
| 2. Mr. Sudhir Shrivastava | Legal Officer, MPPCB |
| 3. Mr. Alok Nayak | Senior Scientific Officer & OIC, SEIAA |

The main issue raised by the applicant in the present case is that norms laid down for preparation of DSR and conducting Annual Replenishment Study in the guidelines issued by MoEF&CC in the year 2016 & 2020 and also notification dated 25.07.2018 issued by MoEF&CC, have not been followed by SEIAA before grant of EC. Detailed explanation was given by SEIAA regarding the procedure followed while dealing with the EC applications and the list of documents that are replied upon.


(Alok Nayak)

SSO & OIC SEIAA


(Sudhir Shrivastava)

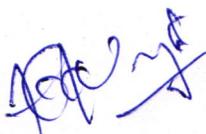
Legal Officer, PCB


(Sunil Meena)

CPCB, Bhopal

During the meeting, SEIAA briefed the committee about the complete procedure followed by SEIAA while issuing / transferring including the details of all supporting documents (**Annexure 1**) submitted by PP along with the EC application as per EIA notification and other Office Memorandums (**Annexure 2 - 4**). The committee also checked some files, randomly. After detailed discussion and gone through the files, it was decided by the committee that re-examine the all concerned files especially for DSR and replenishment study as directed by Hon'ble NGT in order dtd. 02.03.2021.

It was decided by the committee that the next meeting will be held on 30.04.2021.



(Alok Nayak)
SSO & OIC SEIAA



(Sudhir Shrivastava)
Legal Officer, PCB



(Sunil Meena)
CPCB, Bhopal

Minutes of the meeting of Joint Committee comprising of CPCB, State PCB & SEIAA held at EPCO dated on 31.03.2021

The Joint Committee comprising of members from CPCB, MPPCB & MPSEIAA was constituted by Hon'ble NGT in OA No. 102/2020 (CZ) vide order dated 02.03.2021:

- "1. Grievance in this application is against failure of the MP, SEIAA to follow the laid down norms of preparation of DSR and conducting Annual Replenishment Study before grant of EC. According to the applicant, the SEIAA is not following the MoEF&CC guidelines on the subject, issued in the year 2016 and 2020 and also Notification dated 25.07.2018 issued by MoEF&CC laying down procedures for preparation of DSR and replenishment study.*
- 2. We may note that this aspect has also been considered in the recent order of the Tribunal dated 26.02.2021 in O.A. 360/2015, NGT Bar Association v. Virender Singh (State of Gujarat) & Ors. and if the averments are correct, the SEIAA has to take remedial action.*
- 3. Accordingly, while directing the SEIAA to verify the factual position and take such remedial action as may be necessary, we also constitute a joint Committee of the CPCB, the SEIAA and the State PCB to give an independent report in the matter within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of large PDF and also upload the same on website of State PCB simultaneously so that the concerned parties/ Departments can access the same for further course of action. The State PCB will be nodal agency for compliance and coordination"*

In compliance of the order of Hon'ble NGT, the first meeting of Joint Committee comprising of members from CPCB, MPPCB & MPSEIAA was convened on 31.03.2021 at the SEIAA's Office in Environmental Planning and Co-Ordination Organization (EPCO), Paryavaran Parisar, Bhopal.

The following members attended the meeting:-

1. Shri Sunil Meena
Scientist 'D', CPCB, Bhopal
2. Mr. Sudhir Shrivastava
Legal Officer, PCB
3. Mr. Alok Nayak
Senior Scientific Officer & OIC, SEIAA

The grievance raised by the applicant in this case is that norms laid down for preparation of DSR and conducting Annual Replenishment Study in the guidelines issued by MoEF&CC in the year 2016 & 2020 and also notification dated 25.07.2018 issued by MoEF&CC, have not been followed by SEIAA before grant of EC.


(Alok Nayak)

SSO & OIC SEIAA


(Sudhir Shrivastava)

Legal Officer, PCB


(Sunil Meena)

CPCB, Bhopal

SUBMISSIONS BY SEIAA :-

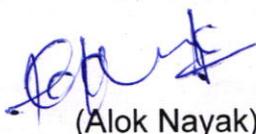
1. Being an authority constituted by the Central Government to decide the applications filed for obtaining Environmental Clearances, SEIAA follows the procedure laid down in the Environment Impact Assessment Notification, 2006 dated 14.09.2006. The list of documents relied upon while deciding the EC applications are enclosed as **(Annexure – 1-2)**.
2. As decided by the committee in its 1st meeting dated 31.03.2021, the committee examined all the ECs issued / transferred by SEIAA from December 2019 to November 2020 (i.e. the date of filing of petition). A tabular chart was put up before the committee indicating the case-wise details whether the copy of the District Survey Report [DSR] and replenishment plan was taken before granting EC.
3. The District Survey Reports and Annual Replenishment plans are prepared by the District Administration (Mining Department) and are submitted before SEIAA along with the EC applications.
4. The notification dated 25.07.2018 issued by MoEF&CC **(Annexure– 5)** pertains to the preparation of DSRs and it has been provided in the notification that :-

“The District Survey Report shall form the basis for application for Environment Clearance, preparation of reports and appraisal of projects.”

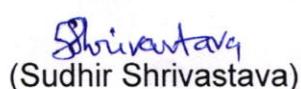
It is clear from the above mentioned notification that the DSRs are required to be considered while appraisal of projects. As per the EIA Notification 2006, only the applications filed for obtaining fresh ECs are required to be sent for appraisal to SEAC, whereas there is no need for appraisal in the cases pertaining to transfer of EC.

5. Para 11, of the notification pertains to “Transferability of Environmental Clearance (EC) and it reads as under :-

“A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written “no objection” by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.”


(Alok Nayak)

SSO & OIC SEIAA


(Sudhir Shrivastava)

Legal Officer, PCB


(Sunil Meena)

CPCB, Bhopal

THE FINDINGS OF THE COMMITTEE :-

1. All fresh applications appraised in SEIAA had supporting documents including approved mining plan with replenishment plan and DSR as mandatory document in compliance of MoEF&CC notification dated 15.01.2016 (**Annexure 6**) and Office Memorandum of SEIAA dated 20.06.2019 (Annexure 3) and 14.01.2020 (Annexure 4). It was found that, no fresh application for obtaining EC has been appraised by SEIAA/SEAC without considering approved mining plan with replenishment plan and DSR.
2. In all fresh cases, the technical committee i.e. SEAC has also appraised the cases after considering the annual replenishment plan and DSR in light of above mentioned notification and OMs. This observation has also been made by SEAC in their minutes of meetings. (**Annexure 7**).
3. It was found that, a mandatory condition has been given in all the ECs issued by SEIAA wherein it has been provided that,

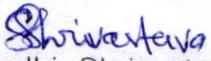
"District Authority should annually record the deposition of sand in the lease area (at an interval of 100 meters for leases 10 ha > 10.00 ha and at an interval of 50 meters for leases < 10 ha.) before monsoon & in the last week of September and maintain the records in RL (Reduce Level) Measurement Book. Accordingly, authority shall allow lease holder to excavate only the replenished quantity of sand in the subsequent year."

The copy of sample EC Letter has been enclosed as **Annexure 8**.

4. In transfer of EC cases, approved/revised Mining Plan with Annual Replenishment Plan is a mandatory document for transfer of EC along with other supporting documents and no EC has been transferred by SEIAA without considering approved Mining Plan with Annual Replenishment Plan. However, DSR has not been taken by SEIAA while dealing with the transfer of EC cases relying upon the MoEF & CC Notification dated 25.07.2018.

As per the above notification, DSRs are required to be considered while appraisal of projects. As per the EIA Notification 2006, only the applications filed for obtaining fresh ECs are required to be sent for appraisal to SEAC, whereas there is no need for appraisal in the cases pertaining to transfer of EC.


(Alok Nayak)
SSO & OIC SEIAA


(Sudhir Shrivastava)
Legal Officer, MPPCB

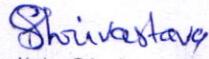

(Sunil Meena)
CPCB, Bhopal

The committee concluded that all the EC transferred/issued by SEIAA was in compliance of the MoEF & CC Notification 2006 & its amendments, notification dated 25.07.2018, Office Memorandum of MPSEIAA dtd. 20.06.2019 & 14.01.2020 and The M.P. Sand (Mining, Transportation, Storage and Trading), Rules, 2019 **(Annexure-9)** and perusal of the information submitted by PP.



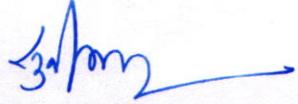
(Alok Nayak)

SSO & OIC SEIAA



(Sudhir Shrivastava)

Legal Officer, MPPCB



(Sunil Meena)

CPCB, Bhopal

OA No. 102/2020 (CZ)**A. Process to Grant Fresh EC along with list of Required Documents**

- ❖ The Following process is followed by MPSEIAA to issue the fresh EC:
1. PP applied on PARIVESH in Form 1/2 along with all supporting documents.
 2. The online application of PP is examined by SEIAA staff and direct to PP to submit the hard copy of the application along with all supporting documents if the application is complete otherwise query raised by SEIAA.
 3. After the submission of hard copy by PP in SEIAA office, the hard copy of the application is checked by SEIAA staff and if it is found satisfactory then it send to SEAC for technical appraisal.
 4. After technical examination by SEAC committee and PP's presentation before SEAC committee, the recommendation of SEAC is being sent to SEIAA.
 5. On the basis of SEAC recommendation, the case is presented by PP before the SEIAA committee.
 6. If SEIAA committee satisfied with the presentation of PP, the EC is grant on the recommendation of committee.
- ❖ As per Office Memorandum of MPSEIAA dtd. 20.06.2019, following documents are required for submission of application for Fresh EC along with the order/letter related to transfer of mining lease issued by State Govt. or Competent Authority:

S.No.	Required Documents List
01	Affidavit of undertaking regarding information/data originality
02	Form-2 (duly signed) for EC application & Form-1 (duly signed) for ToR application
03	Proposed ToR (In case of major minerals)
04	Pre Feasibility Report (PFR)
05	DFO / Forest Officer letter / information reg. distance of National Park / Sanctuary/ Eco-Sensitive zone
06	DFO / Forest Officer letter / information reg. distance of nearest Forest Boundary.
07	Revenue Officer letter / information reg. distance of Interstate Boundary
08	Appendix-1 duly signed by Tehsildar / Revenue Officer with dispatch No. & Date (In prescribed Format of MP SEIAA)
09	Letter from District Collector Office regarding sanction of lease.
10	NOC of Gram Panchayat/Gram Sabha
11	Approved Mining Plan by DGM / Regional Officer
12	Environmental Management Plan prepared by RQP
13	Letter from District Mining Officer/Revenue Officer regarding details of other mines within 500 metres distance from the periphery of proposed mining site
14	Khasra Panchshala and Khasra map
15	District Survey Report (DSR)
16	Soft Copy (CD) of all documents

B. Transfer of EC along with list of Required Documents

- ❖ The Following process is followed by MPSEIAA to transfer the EC:
 1. PP applied on PARIVESH in Form 7 along with all supporting documents.
 2. The online application of PP is examined by SEIAA and direct to PP to submit the hard copy of the application along with all supporting documents if the application is complete otherwise query raised by SEIAA.
 3. After the submission of hard copy by PP in SEIAA office, the hard copy of the application is checked in SEIAA and if it is found satisfactory then it is processed for upcoming SEIAA meeting.
 4. Then a presentation is made by PP before SEIAA committee.
 5. If SEIAA committee satisfied with the presentation of PP, the EC is transferred on the recommendation of committee.

- ❖ Following documents are required for submission of application for transfer of EC:
 - ✓ Online application of PP at PARIVESH in Form – 7 along with supporting documents for transfer of Environmental Clearance.
 - ✓ Documents related to transfer of mining lease issued by State Govt. or Competent Authority.
 - ✓ Copy of Environment Clearance issued to previous Project Proponent.
 - ✓ Notarized Affidavit on Rs. 100/- non-judicial stamp in prescribed format by Project Proponent to whom environmental clearance is to be transferred.
 - ✓ Notarized Affidavit on Rs. 100/- non-judicial stamp in prescribed format by Project Proponent/sub lessee/main lessee on behalf of sub lessee to whom environmental clearance was issued.
 - ✓ **Approved Mining Plan with Replenishment Plan** in the name of Project Proponent.
 - ✓ Revised Environment Management Plan

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS
New Delhi 14th September, 2006

Notification

S.O. 1533(E). - Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- ¹(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:
Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF."

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) ^{*}All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. [¶] "In the absence of a duly constituted SEIAA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'B' project;"

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form 1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

- (ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.
- (iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

- (i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

(a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- iii "(cc) maintenance dredging provided the dredged material shall be disposed within port limits.";
- iii "(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification)."
- e) all Category 'B2' projects and activities.
- f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
 - (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
 - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
- (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.
- (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

- (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
- (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.
- (vii) * After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.
- (ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.
- (iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

- (i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.
- (ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.
- (iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

- (iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.
- (v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.
- (vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

- IV (i)(a) In respect of Category 'A' project, it shall be mandatory for the project proponent to make public the environment clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.
- (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.
- (c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Governmental portal.
- (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.”;
- IV (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
- IV (iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I , or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
^v 1(a)	(i) Mining of minerals. (ii) Slurry pipelines (coal lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	≥ 50 ha. of mining lease area in respect of non-coal mine lease. > 150 ha of mining lease area in respect of coal mine lease. Asbestos mining irrespective of mining area All projects.	<50 ha ≥ 5 ha .of mining lease area in respect of non-coal mine lease. ≤ 150 ha ≥ 5 ha of mining lease area in respect of coal mine lease.	General Condition shall apply Note: Mineral prospecting is exempted.”;
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	^v “General Condition shall apply. Note: Irrigation projects not involving submergence or inter-state domain shall be appraised by the SEIAA as Category ‘B’ Projects.”;

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

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(1)	(2)	(3)	(4)	(5)
1(d)	Thermal Power Plants	^v " ≥ 500 MW (coal / lignite / naphtha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW (based on biomass or non hazardous municipal waste as fuel).";	< 500 MW (coal / lignite / naphtha & gas based); <50 MW ≥ 5MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW > 15 MW (based on biomass or non hazardous municipal waste as fuel).";	^v "General Condition shall apply. Note: (i) Power plant up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (ii) Power plant up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.";
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200 TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum	Sponge iron manufacturing <200TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units <20,000 tonnes /annum ii.) All other non-toxic secondary metallurgical processing industries >5000 tonnes/annum	^v "General condition shall apply. Note: (i) The recycling industrial units registered under the HSM Rules, are exempted. (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted."
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply
4				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	$\geq 2,50,000$ tonnes/annum	<2,50,000 & $\geq 25,000$ tonnes/annum	^v "General Condition shall apply."
4(c)	Asbestos milling and asbestos based products	All projects	-	-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
4(d)	Chlor-alkali industry	≥300 TPD production Capacity or a unit located out side the notified industrial area/ estate	v "(i) All projects irrespective of the size, if located in a Notified Industrial Area/ Estate. (ii) <300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate."	v "General as well as specific condition shall apply. No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this notification."
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	v "General as well as specific condition shall apply."
5		Manufacturing / Fabrication		
5(a)	Chemical fertilizers	v "All projects except Single Super Phosphate."	v "Single Super Phosphate."	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibers manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	v "General as well as specific condition shall apply."

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	^v "General as well as specific condition shall apply."
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice / non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp & Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	^v Omitted			
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks / sanctuaries / coral reefs / ecologically sensitive areas including LNG Terminal	All projects		-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7	Physical Infrastructure including Environmental Services			
7(a)	Air ports	v "All projects including airstrips, which are for commercial use."	-	v "Note: Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted."
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7©	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	v "Genral as well as special conditions shall apply. Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be."
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
7(e)	v "Ports, harbours, break waters, dredging."	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	v "General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained."
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	v " i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas."	General Condition shall apply. Note: Highways include expressways."
7(g)	Aerial ropeways	v(xvi)(a) "(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas."	v(xvi)(b) "All projects except those covered in column (3)."	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

Note:-

^{V(xvii)} **“General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above.”

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II (I)]
(R.CHANDRAMOHAN)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

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APPENDIX I
(See paragraph – 6)
FORM 1

VI(a) “(I) Basic Information

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in schedule	
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. 'A' or 'B'	
7.	Does it attract the general condition? If Yes, please specify.	
8.	Does it attract the specific condition? If Yes, please specify.	
9.	Location	
	Plot/Survey/Khasra No.	
	Village	
	Tehsil	
	District	
	State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence:	
	Name	
	Designation (Owner/Partner/CEO)	
	Address	
	Pin Code	
	E-mail	
	Telephone No.	
	Fax No.	
16	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3.
17.	Interlinked Projects	
18	Whether separate application of interlinked project has been submitted?	

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

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19.	If yes, date of submission	
20.	If no, reason	
21.	Whether the proposal involves approval/clearance under. If yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z. Notification, 1991 ?	
22.	Whether there is any Government Order/Policy relevant/ relating to the site ?	
23.	Forest land involved (hectares)	
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up ? (a) Name of the Court. (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut And fill or excavations		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

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1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment.		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources.		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

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5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting, utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, esting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce Resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental Problems (<i>earthquakes, subsidence, landslides, erosion, Flooding or extreme or adverse climatic conditions</i>)		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(IV). Proposed Terms of Reference for EIA studies

^{VI(b)} "I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost."

Date: _____

Place: _____

Signature of the applicant
With Name and Full Address
(Project Proponent/Authorised Signatory)

NOTE:

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z. map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z. (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Prks, Sancturries, Biosphere Reserves, Migratory Corridors of Wile Animals, the project proponenet shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC)."
3. All correspondence with the Ministry of Environment & Forests including aubmission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponet shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being and authorized signatory for the specific project."

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX II
(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

- 1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.
- 1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.
- 1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).
- 1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).
- 1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)
- 1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 1.7. Give details regarding water supply, waste handling etc during the construction period.
- 1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)
- 1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

- 2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.
- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)
- 3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)
- 3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

- 4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.
- 4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

- 5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)
- 5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.
- 5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.
- 5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.
- 5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.
- 5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

- 6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?
- 6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?
- 6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.
- 6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

- 7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

creation of heat island & inversion effects?

- 9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.
- 9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.
- 9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.
- 9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.
- 9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

		<ul style="list-style-type: none"> • Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> • Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A

(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

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APPENDIX IV

(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the official language of the state/local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/District collector/Deputy commissioner/s
- (b) Zila Parishad or Municipal Corporation or Panchayats Union
- (c) District Industries Office
- (d) Urban Local Bodies (ULBs) / PRIs Concerned / Development authorities.
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the abovementioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate/District collector/Deputy Commissioner and notified afresh as per procedure under 3.1 above.

4.0 Supervision and Presiding over the Hearing:

4.1 The District Magistrate/District collector/Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall Supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while Forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 6.2 There shall be no quorum required for attendance for starting the proceedings.
- 6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.
- 6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the local/vernacular language and the agreed minutes shall be signed by the District Magistrate/District collector/Deputy Commissioner or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.
- 6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:
- 6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate/District collector/Deputy Commissioner, and the SPCB or UTPCC . The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the applicant concerned.
- 7.0 Time period for completion of public hearing**
- 7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Thereafter the SPCB or UTPCC concerned shall send the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. Simultaneously, a copy will also be provided to the project proponent. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns.”.
- 7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX –V

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory:

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal.

3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance."

4. Every application shall be placed before the EAC/SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated 14th September, 2006 and amended vide S.O. 1737 (E), dated the 11th October, 2007.

APPENDIX VI

(See paragraph 5)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

• **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.
 4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.
 5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.
 6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.
 7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.
 8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.
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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



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No: 12/16 / SEIAA/2019

Date: 20.6.19

कार्यालयीन ज्ञापन (Office Memorandum)

भारत सरकार वन एवं पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की EIA अधिसूचना दिनांक 14.09.2006 एवं समय-समय पर संशोधित अधिसूचनाओं के अंतर्गत पर्यावरण स्वीकृति हेतु MP-SEIAA द्वारा जारी पूर्व कार्यालयीन ज्ञापन क्र. 4253/एफको/SEIAA/15 दिनांक 03.08.2015 एवं क्र. 5706/SEIAA/2015 दिनांक 22.09.2015 को विलोपित करते हुये निम्नानुसार संशोधित मार्गदर्शी निर्देश जारी किये जाते हैं:-

1. सभी आवेदक पार्टनरशिप फर्म अथवा कंपनी एक्ट के तहत पंजीकृत कंपनी होने पर संस्था के पंजीकरण के अभिलेख (Memorandum of Article/Memorandum of Association) संयुक्त उद्यम अनुबंध (Joint Venture Deed), साझेदारी अनुबंध (Partnership Deed) की स्वसत्यापित प्रति, तथा ऐसी संस्था की ओर से आवेदन पर हस्ताक्षर करने के लिये प्राधिकृत व्यक्ति के संकल्प की प्रति जमा करनी होगी।
2. परियोजना प्रस्तावक द्वारा निर्धारित आवेदन फार्म में प्रदान की गई जानकारी/अभिलेखों की सत्यता संबंधी एवं प्रोजेक्ट स्थल पर निर्माण/गतिविधि कार्य प्रारम्भ हुआ या नहीं, के संबंध में हस्ताक्षरित घोषणा पत्र/शपथ पत्र (शपथ पत्र का प्रारूप-परिशिष्ट-1 अ अथवा ब)
3. ऑन-लाईन आवेदन स्वीकृति के पश्चात 15 दिवस के भीतर अनिवार्यतः समस्त सभी अभिलेखों एवं दस्तावेजों के साथ हार्डकापी कार्यपालन संचालक, एफको, भोपाल के नाम से SEIAA द्वारा निर्धारित प्रक्रिया शुल्क का डिमाण्ड ड्राफ्ट (Payable at Bhopal) के माध्यम से जमा करें अथवा सिया द्वारा समय समय पर निर्धारित किये जाने वाला संशोधित प्रक्रिया शुल्क जमा करना होगा।
4. सिया/सेक में प्रस्तुतिकरण के दौरान सभी परियोजना प्रस्तावक / आवेदक आवश्यक रूप से समस्त अभिलेखों की मूल प्रति अथवा सक्षम प्राधिकारी द्वारा अभिप्रमाणित प्रति सहित उपस्थित हो तथा आवश्यकतानुसार समिति के समक्ष प्रस्तुत करें।
5. परियोजना प्रस्तावक द्वारा आवेदन में सही पूर्ण वर्तमान सम्पर्क पता पिनकोड सहित, ई-मेल एवं मोबाइल नं./फोन नं. अंकित किया जाये तथा आवेदन की हार्डकापी के साथ कोई मान्य पहचान-पत्र / आई.डी. की प्रति भी संलग्न करें।
6. Registered Qualified Person (RQP) द्वारा गौण खनिजों के प्रकरणों में सिया / सेक में प्रस्तुतिकरण हेतु अपनी सहमति का शपथ पत्र प्रस्तुत किया जाएगा। (परिशिष्ट-2)
7. परियोजना प्रस्तावक आवेदन के साथ प्रस्तुत किये जाने वाले प्रत्येक शपथ-पत्र रु. 10/- के नॉन-ज्यूडिसियल स्टाम्प पेपर पर नोटरी द्वारा सत्यापित कर जमा करें।
8. SEIAA में हार्ड कापी जमा करने के समय Online Acceptance की प्रति आवश्यक रूप से संलग्न करें।
9. परियोजना प्रस्तावक MOEF&CC, GoI द्वारा TOR / Environmental Clearance एवं उनके Amendment / Extension of Validity / Transfer आदि हेतु MoEF&CC, GoI के OM दिनांक 11.06.2019 द्वारा निर्धारित किये गए फार्म-1 से फार्म-8 में प्रक्रिया अनुसार

ऑनलाईन/हार्ड कॉपी में आवेदन जमा करें अथवा MoEF&CC द्वारा समय-समय पर संशोधित किए जाने वाले प्रारूप / फार्म में निर्धारित प्रक्रिया अनुसार ऑनलाईन/हार्ड कॉपी में आवेदन जमा करें।

अ. खनन गतिविधियों 1(a) से संबंधित

क. - गौण खनिज

माइनिंग के गौण खनिजों की पूर्व पर्यावरणीय स्वीकृति हेतु आवेदक द्वारा EIA नोटिफिकेशन 14.09.2006 तथा समय-समय पर किये गये संशोधनों के अनुसार निर्धारित प्रारूप-1 (फार्म-2) में ऑनलाईन आवेदन MoEF&CC, GoI की वेबसाइट/परिवेश पोर्टल के माध्यम से किया जायेगा। आवेदन के साथ निम्नलिखित दस्तावेज संलग्न करना आवश्यक होगा :-

1. EIA नोटिफिकेशन के अनुसार प्रोजेक्ट की प्रिफीजिबिलिटी रिपोर्ट (Pre Feasibility Report)।
2. सक्षम प्राधिकारी द्वारा अनुमोदित माइनिंग प्लान (अनुमोदन पत्र के साथ)।
3. रेत खदानों के प्रकरण में सक्षम प्राधिकारी द्वारा अनुमोदित Replenishment Plan सहित माइनिंग प्लान (अनुमोदन पत्र के साथ)।
4. Registered Qualified Person (RQP) द्वारा तैयार की गई पर्यावरण प्रबंधन योजना (EMP)।
5. सक्षम अधिकारी द्वारा स्वीकृत माइनिंग लीज के स्वीकृति आदेश की नोटराइज्ड प्रति प्रस्तुत करेंगे। लीज स्वीकृति आदेश के साथ में संबंधित कलेक्टर/संचालक, भौमिकी तथा खनिकर्म /सक्षम प्राधिकारी से निम्न बिन्दुओं की जानकारी संबंधित विभागों से प्राप्त कर उक्त आदेश में सम्मिलित की जावेगी। यदि लीज आदेश पूर्व का है तो निम्न जानकारी के संबंध में सक्षम प्राधिकारी का प्रमाण पत्र प्रस्तुत करना होगा।
 - (i) यदि खनिपट्टे से 10 कि.मी. की दूरी में कोई नेशनल पार्क/टाइगर रिजर्व/बायोस्फियर रिजर्व/अभ्यारण्य/इको सेंसेटिव जोन स्थित है तो उक्त आदेश में उनकी दूरी स्पष्ट करेंगे और नहीं होने की स्थिति में यह भी स्पष्ट करेंगे कि ऐसा कोई क्षेत्र 10 कि.मी. की दूरी में नहीं है। संबंधित DFO / Field Director द्वारा अभिप्रमाणित जानकारी अथवा जिला कलेक्टर द्वारा अनुमोदित एकल प्रमाण पत्र में उल्लेख हो।
 - (ii) यदि खनि पट्टा क्षेत्र की 10 कि.मी. की दूरी में नेशनल पार्क/टाइगर रिजर्व/अभ्यारण्य स्थित है तथा जहां इको सेंसेटिव जोन अधिसूचित नहीं हुआ है, ऐसे प्रकरण में परियोजना प्रस्तावक द्वारा नेशनल वाइल्ड लाइफ बोर्ड से पर्यावरणीय स्वीकृति के लिये अनापत्ति प्राप्त की जाना होगी तथा परियोजना प्रस्तावक नेशनल वाइल्ड लाइफ बोर्ड में ऑनलाईन आवेदन कर उसकी प्रति लगाते हुये पूर्व पर्यावरणीय स्वीकृति के लिये SEIAA को आवेदन के साथ संलग्न करेंगे।
 - (iii) वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा अधिसूचित पारिस्थितिकीय संवेदनशील जोन (Eco Sensitive Zone) से प्रस्तावित स्थल की दूरी का संबंधित DFO / क्षेत्र संचालक (राष्ट्रीय उद्यान/टाइगर रिजर्व/वन्यजीव अभ्यारण) से सत्यापित प्रतिवेदन।
 - (iv) खनिपट्टे में कलेक्टर यह भी स्पष्ट करेंगे कि उस खनिपट्टे से वन क्षेत्र कितनी दूर है और यदि वह 250 मीटर के अन्दर है तो संभागीय आयुक्त की समिति से अनुमति की प्रति एवं 250 मीटर से बाहर या अधिक होने पर संबंधित DFO/जिला कलेक्टर द्वारा अनुमोदित एकल प्रमाण पत्र की अभिप्रमाणित प्रति।

- (v) खनिपट्टे से 500 मीटर की दूरी पर यदि कोई मानव बसाहट/शैक्षणिक संस्था/चिकित्सालय/पुरातत्व धरोहर/राष्ट्रीय महत्व के स्मारक हो तो उसकी दूरी। (जिला कलेक्टर/तहसीलदार का पत्र)
 - (vi) 500 मीटर के अन्दर कोई जलीय निकाय/नदी/तालाब/नहर स्थित हो तो उसकी दूरी। (जिला कलेक्टर/तहसीलदार का पत्र)
 - (vii) स्वीकृत खनि पट्टे के 500 मीटर की परिधि में अन्य स्वीकृत खनिपट्टा की जानकारी एवं उसका क्षेत्रफल। (माईनिंग अधिकारी/तहसीलदार का पत्र)
 - (viii) रेत उत्खनन के प्रकरण में नदी का नाम।
6. यदि खनिपट्टा वन भूमि पर है तो वन संरक्षण अधिनियम 1980 के तहत भारत सरकार, वन एवं पर्यावरण मंत्रालय से प्राप्त स्टेज-1 फारेस्ट क्लीयरेंस की नोटराइज्ड प्रति।
 7. नवीनतम खसरा पंचसाला (P-II Form) खसरा नक्शा की अभिप्रमाणित प्रति सहित।
 8. ग्राम पंचायत / ग्राम सभा का उत्खनन हेतु अनापत्ति प्रमाण - पत्र।
 9. आवेदन पत्र एवं संलग्न दस्तावेजों के प्रत्येक पृष्ठ की आवेदक द्वारा स्व-प्रमाणित/नोटराइज्ड प्रति जमा की जायेगी, अन्यथा आवेदन स्वीकार नहीं किया जायेगा।
 10. सक्षम प्राधिकारी द्वारा अभिप्रमाणित जिला सर्वेक्षण प्रतिवेदन (District Survey Report) की प्रति।
 11. परियोजना प्रस्तावक/पर्यावरण सलाहकार/RQP द्वारा प्रस्तुत उपरोक्त जानकारियों की हस्ताक्षरित चेक लिस्ट जमा करें। (परिशिष्ट-4 स)

ऑनलाइन फार्म स्वीकृति के उपरांत फार्म-2/ फार्म-1 तथा उपरोक्त सभी दस्तावेजों की हार्ड कापी एवं सॉफ्ट कापी SEIAA कार्यालय में जमा किए जायेंगे।

ख.- मुख्य खनिज

माइनिंग के मुख्य खनिजों की पूर्व पर्यावरणीय स्वीकृति हेतु आवेदक द्वारा EIA नोटिफिकेशन 14.09.06 तथा समय-समय पर किये गये संशोधनों के अनुसार निर्धारित प्रारूप (फार्म-1) में ऑनलाइन आवेदन MoEF&CC, GoI की website <http://www.environmentclearance.nic.in> के माध्यम से किया जायेगा। आवेदन के साथ निम्नलिखित दस्तावेज संलग्न करना आवश्यक होगा:-

1. EIA नोटिफिकेशन के अनुसार प्रोजेक्ट की प्रिफीजिविलिटी रिपोर्ट (Pre Feasibility Report)।
2. ऐसे उत्खनन क्षेत्र जो उन जिलों (परिशिष्ट -3) की तहसीलों में स्थित हैं जहां अन्तराज्यीय सीमा लगती है, वहां आवेदक द्वारा माइनिंग क्षेत्र से अन्तराज्यीय सीमा की दूरी गूगल मैप के साथ (परियोजना स्थल के कोऑर्डिनेट्स दर्शाते हुए) स्वप्रमाणित प्रमाण पत्र/शपथ पत्र अथवा तहसीलदार/लोक निर्माण विभाग के सक्षम प्राधिकारी द्वारा सत्यापित पत्र के साथ प्रस्तुत किया जायेगा।
3. सक्षम प्राधिकारी द्वारा अनुमोदित माइनिंग प्लान (अनुमोदन पत्र के साथ)।
4. सक्षम प्राधिकारी द्वारा स्वीकृत माइनिंग लीज के स्वीकृति के आदेश की नोटराइज्ड प्रति प्रस्तुत करेंगे।
5. परियोजना स्थल से वन्य प्राणी संरक्षण अधिनियम 1972 के अनुसार चिन्हित संरक्षित क्षेत्र (Protected Areas) जैसे नेशनल पार्क/अभ्यारण्य/बायोस्फियर रिजर्व/टाईगर रिजर्व की दूरी के संबंध में सक्षम अधिकारी (वन संरक्षक/वनमंडलाधिकारी/क्षेत्र संचालक) द्वारा जारी प्रमाण पत्र की अभिप्रमाणित/नोटराइज्ड प्रति।
6. यदि खनि पट्टा क्षेत्र की 10 कि.मी. की दूरी में नेशनल पार्क/टाईगर रिजर्व/अभ्यारण्य स्थित है तथा जहां इको सेंसेटिव जोन अधिसूचित नहीं हुआ है, ऐसे प्रकरण में

परियोजना प्रस्तावक द्वारा नेशनल वाईल्ड लाईफ बोर्ड से पर्यावरणीय स्वीकृति के लिये अनापत्ति प्राप्त की जाना होगी तथा परियोजना प्रस्तावक नेशनल वाईल्ड लाईफ बोर्ड में ऑनलाइन आवेदन कर उसकी प्रति लगाते हुये पूर्व पर्यावरणीय स्वीकृति के लिये SEIAA को आवेदन के साथ संलग्न करेगें।

7. वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 के अंतर्गत चिन्हित अधिसूचित पारिस्थितिकीय संवेदनशील जोन (Eco Sensitive Zone) से प्रस्तावित स्थल की दूरी का संबंधित DFO / क्षेत्र सचालक (राष्ट्रीय उद्यान/टाईगर रिजर्व/वन्यजीव अभ्यारण) से सत्यापित प्रतिवेदन।
 8. परियोजना स्थल से केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) द्वारा नोटिफाइड क्रिटिकली पाल्यूटेड एरिया (Critically Polluted Area) की दूरी के संबंध में सक्षम अधिकारी (संबंधित क्षेत्रीय अधिकारी, म. प्र. प्रदूषण नियंत्रण बोर्ड) द्वारा जारी प्रमाण पत्र की नोटराइज्ड प्रति। उक्त जानकारी केवल इंदौर एवं सिंगरौली जिलों में स्थित प्रकरणों हेतु आवश्यक है।
 9. खनिपट्टे से वन क्षेत्र की दूरी और यदि वह 250 मीटर के अन्दर है तो संभागीय आयुक्त की समिति से अनुमति / प्रतिवेदन की प्रति।
 10. यदि खनिपट्टा वन भूमि पर है तो वन संरक्षण अधिनियम 1980 के तहत भारत सरकार, वन एवं पर्यावरण मंत्रालय से प्राप्त स्टेज-1 फारेस्ट क्लीयरेंस की नोटराइज्ड प्रति।
 11. आवेदन पत्र एवं संलग्न दस्तावेजों के प्रत्येक पृष्ठ की आवेदक द्वारा स्व-प्रमाणित/नोटराइज्ड प्रति जमा की जायेगी, अन्यथा आवेदन स्वीकार नहीं किया जायेगा।
 12. नवीनतम खसरा पंचसाला (P-II Form) खसरा नक्शा की अभिप्रमाणित प्रति सहित।
 13. परियोजना प्रस्तावक/पर्यावरण सलाहकार/RQP द्वारा प्रस्तुत उपरोक्त जानकारियों की हस्ताक्षरित चेक लिस्ट जमा करें। (परिशिष्ट-4 स)
- ऑनलाइन फार्म स्वीकृति के उपरांत फार्म-1 तथा उपरोक्त सभी दस्तावेजों की हार्ड कापी एवं सॉफ्ट कापी SEIAA कार्यालय में जमा किए जायेंगे।

ब. भवन निर्माण 8(a) एवं एरिया डेवलपमेंट 8(b) गतिविधियों से संबंधित

EIA नोटिफिकेशन तथा समय-समय पर दिये गये उसके संशोधनों में निर्धारित प्रारूप फार्म-1 तथा फार्म-1A में ऑनलाइन आवेदन पर्यावरण जल एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की वेबसाइट के माध्यम से किया जायेगा। आवेदन के साथ निम्नलिखित दस्तावेज संलग्न करना आवश्यक होगा :-

1. कॉन्सेप्ट प्लान (Concept Plan)।
2. आवेदक द्वारा नगर तथा ग्राम निवेश कार्यालय में अनुमोदन हेतु प्रस्तुत ले आउट प्लान की प्रति।
3. परियोजना स्थल के भूमि स्वामित्व संबंधी दस्तावेज (सेल/लीज डीड नवीनतम खसरा पंचसाला) की स्वप्रमाणित/नोटराइज्ड प्रति।
4. नगरीय निकाय/ग्राम पंचायत/केन्द्रीय भूजल अथॉरिटी से जल प्रदाय संबंधी अनुमति।
5. नगरीय निकाय/ग्राम पंचायत से ठोस अपशिष्ट (MSW / Bio Medical Waste/hazardous waste) के व्यवस्थापन (disposal) संबंधी अनुमति।
6. नगरीय निकाय/ग्राम पंचायत से Treated Waste Water के व्यवस्थापन (Disposal) संबंधी अनुमति।
7. आवेदन पत्र एवं संलग्न दस्तावेजों के प्रत्येक पृष्ठ की आवेदक द्वारा स्व-प्रमाणित/नोटराइज्ड प्रति जमा की जायेगी, अन्यथा आवेदन स्वीकार नहीं किया जायेगा।

8. परियोजना प्रस्तावक/पर्यावरण सलाहकार द्वारा प्रस्तुत उपरोक्त जानकारियों की हस्ताक्षरित चेक लिस्ट जमा करें। (परिशिष्ट-4 अ)

ऑनलाइन फार्म स्वीकृति के उपरांत EC के फार्म 2 एवं फार्म 1-A तथा ToR के लिए फार्म-1 & 1A की उपरोक्त सभी दस्तावेजों की हार्ड कापी एवं सॉफ्ट कापी SEIAA कार्यालय में जमा किए जायेंगे।

स. नोटिफिकेशन (EIA) के शेड्यूल में वर्णित अन्य सभी गतिविधियों (1(b), 1(c), 1(d) तथा 2 से 7 तक) से संबंधित (खनन गतिविधियों 1(a), भवन निर्माण 8(a) एवं एरिया डेव्हलपमेंट 8(b) को छोड़कर)

EIA नोटिफिकेशन तथा समय-समय पर दिये गये उसके संशोधनों में निर्धारित प्रारूप फार्म-1 में ऑनलाइन आवेदन MoEF&CC की वेबसाइट के माध्यम से किया जायेगा। आवेदन के साथ निम्नलिखित दस्तावेज संलग्न करना आवश्यक होगा :-

1. EIA नोटिफिकेशन के अनुसार प्रोजेक्ट की प्रीफेजिबिलिटी रिपोर्ट (Pre Feasibility Report)।
2. ऐसे परियोजना स्थल जो उन जिलों (परिशिष्ट-3) की तहसीलों में स्थित है जहां अन्तराज्यीय सीमा लगती है, वहां आवेदक द्वारा परियोजना स्थल से अन्तराज्यीय सीमा की दूरी (05/10 कि.मी. EIA Notification अनुसार जो भी लागू हो) गूगल मैप के साथ (परियोजना स्थल के कोऑर्डिनेट्स दर्शाते हुए) स्वप्रमाणित प्रमाण पत्र शपथ पत्र अथवा तहसीलदार/लोक निर्माण विभाग के सक्षम प्राधिकारी द्वारा सत्यापित पत्र के साथ प्रस्तुत किया जायेगा।
3. परियोजना स्थल से संरक्षित क्षेत्र (Protected Areas) जैसे नेशनल पार्क/अभ्यारण्य/टाइगर रिजर्व, वन्य प्राणी संरक्षण अधिनियम 1972 के अनुसार तथा पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत चिन्हित इको सेंसेटिव जोन की दूरी (05/10 कि.मी. EIA Notification अनुसार जो भी लागू हो) के संबंध में सक्षम अधिकारी (वन संरक्षक/वनमंडलाधिकारी) द्वारा जारी प्रमाण पत्र की अभिप्रमाणित/नोटराइज्ड प्रति।
4. यदि परियोजना क्षेत्र की 10 कि.मी. की दूरी में नेशनल पार्क/टाइगर रिजर्व/अभ्यारण्य स्थित है तथा जहां इको सेंसेटिव जोन अधिसूचित नहीं हुआ है ऐसे प्रकरण में परियोजना प्रस्तावक द्वारा नेशनल वाइल्ड लाइफ बोर्ड में ऑनलाइन आवेदन कर उसकी प्राप्ति रसीद की प्रति आवेदन के साथ संलग्न करें।
5. परियोजना स्थल से केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) द्वारा नोटिफाइड क्रिटिकली पाल्यूटेड एरिया (Critically polluted Area) की दूरी के संबंध में सक्षम अधिकारी (संबंधित क्षेत्रीय अधिकारी, म. प्र. प्रदूषण नियंत्रण बोर्ड) द्वारा जारी प्रमाण पत्र की नोटराइज्ड प्रति। उक्त जानकारी केवल इंदौर एवं सिंगरौली जिलों में स्थित प्रकरणों हेतु आवश्यक है।
6. भूमि स्वामित्व के दस्तावेज जैसे खसरा पंचशाला, सक्षम प्राधिकारी द्वारा आवंटन आदेश, लीज डीड/एग्रीमेंट की नोटराइज्ड प्रति, यदि परियोजना नोटिफाइड औद्योगिक क्षेत्र में स्थित है तो परियोजना स्थल को चिन्हित करते हुए औद्योगिक क्षेत्र के नक्शे की नोटराइज्ड प्रति।
7. यदि परियोजना स्थल वन भूमि पर है तो वन संरक्षण अधिनियम 1980 के तहत भारत सरकार, वन एवं पर्यावरण मंत्रालय से प्राप्त स्टेज-1 फारेस्ट क्लीयरेंस की नोटराइज्ड प्रति।
8. नगरीय निकाय/ग्राम पंचायत/औद्योगिक क्षेत्रीय विकास निगम/केन्द्रीय भूजल अथॉरिटी से जल प्रदाय संबंधी अनुमति।

9. ठोस अपशिष्ट (MSW/Bio Medical Waste/Hazardous Waste) के व्यवस्थापन (disposal) हेतु अनुमति।
10. Treated waste water के व्यवस्थापन (disposal) संबंधी अनुमति।
11. आवेदन पत्र एवं संलग्न दस्तावेजों के प्रत्येक पृष्ठ की आवेदक द्वारा स्व-प्रमाणित/नोटराइज्ड प्रति जमा की जायेगी, अन्यथा आवेदन स्वीकार नहीं किया जायेगा।
12. परियोजना प्रस्तावक/पर्यावरण सलाहकार द्वारा प्रस्तुत उपरोक्त जानकारियों की हस्ताक्षरित चेक लिस्ट जमा करें। (परिशिष्ट-4 ब)।

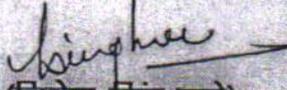
ऑनलाइन फार्म स्वीकृति के उपरांत फार्म-1 तथा उपरोक्त सभी दस्तावेजों की हार्ड कापी एवं सॉफ्ट कापी SEIAA कार्यालय में जमा किए जायेंगे।

नोट :- उपरोक्त बिन्दु क्र. 2 एवं 3 की जानकारी उन परियोजनाओं के लिए आवश्यक नहीं है जो कि नोटिफाइड औद्योगिक क्षेत्र में स्थित है।

पर्यावरणीय स्वीकृति अंतरण/हस्तांतरण

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की EIA अधिसूचना 2006 के अनुसार पर्यावरणीय स्वीकृति अंतरण/हस्तांतरण प्रकरण में निम्न जानकारी/अभिलेख जमा करने होंगे :-

1. परियोजना प्रस्तावक का पर्यावरणीय स्वीकृति अंतरण/हस्तांतरण हेतु आवेदन-पत्र।
2. सक्षम प्राधिकारी द्वारा परियोजना के हस्तांतरण संबंधी जारी समस्त अभिलेख।
3. पूर्व में जारी पर्यावरणीय स्वीकृति की प्रति।
4. परियोजना प्रस्तावक (जिसके नाम से पर्यावरणीय स्वीकृति हस्तांतरित की जानी है) द्वारा रु. 100/- के नॉन-ज्यूडिशियल स्टाम्प पर परिशिष्ट-5 दिये गये प्रारूप पर नोटिफाइड शपथ-पत्र।
5. परियोजना प्रस्तावक जिसके नाम से पूर्व में पर्यावरणीय स्वीकृति प्रदान की गयी है उसके द्वारा रु. 100/- के नाम ज्यूडिशियल स्टाम्प पर परिशिष्ट-6 पर दिए गए प्रारूप में नोटिफाइड अनापत्ति शपथ पत्र।


(जितेन्द्र सिंह राजे)
सदस्य सचिव, SEIAA

पृ. क्र. /SEIAA/2019

भोपाल दिनांक

1. सभी संबंधित
2. अध्यक्ष / सदस्य SEIAA, राज्य पर्यावरण प्रभाव निर्धारण प्राधिकरण, भोपाल
3. सभी अधिकारी SEIAA एवं SEAC भोपाल
4. गार्ड फाईल
5. MPSEIAA वेबसाईट


(जितेन्द्र सिंह राजे)
सदस्य सचिव, SEIAA

AFFIDAVIT

(for Building Construction, Area Developemnt, River Valley, Industrial & other Projects)

IResidence.....
....., ofProject at Vill-....., Teh-
....., Dist-....., Khasra No., Area
.....ha./sq.m do hereby solemnly affirm and declare as under:-

"There is no litigation pending against the project
..... and/or land in which the project is
proposed and that for any such litigation, whatsoever, the sole responsibility will be
borne by Project Proponent",

There is no construction / production activity pertaining to this project undertaken at
the project site.

I hereby give an undertaking that the data and information given in the application and
enclosures for environmental clearance are true to the best of my knowledge and belief
without concealing any fact and I am aware that if any part of data and information
submitted is found to be false or misleading at any stage the project will be rejected
and clearance given, if any to the project will be revoked at our risk and cost".

Signature of Deponent

VERIFICATION

Verified aton this 2019 that the contents of the accompanying
affidavit are true and correct to the best of my knowledge and belief and no part thereof
is false and nothing material concealed there in.

Signature of Deponent

AFFIDAVIT
(for Mining Projects)

I.....,Residence.....
..... of.....mining lease project at Vill....., Teh-
....., Dist....., Khasra No., Area
.....ha. do hereby solemnly affirm and declare as under :-

I hereby give an undertaking that the data and information given in the application and enclosures for environmental clearance are true to the best of my knowledge and belief without concealing any fact and I am aware that if any part of data and information submitted is found to be false or misleading at any stage the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost".

Signature of Deponent

VERIFICATION

Verified aton this 2019 that the contents of the accompanying affidavit are true and correct to the best of my knowledge and belief and no part thereof is false and nothing material concealed there in.

Signature of Deponent

Affidavit of Registered Qualified Person/Environmental Consultant

I do hereby authorize on behalf of Project Proponent of proposed project for environmental clearance of to prepare all documents of our EC proposal on factual data and present the case after proper investigation/examination of the area in front of SEAC/SEIAA. I assure to confirm that the any decision taken by committee/ authority regarding environmental clearance shall be binding on us.

**Signature & Name of
Project Proponent**

Mobile No.

**Signature & Name of
RQP/Environment Consultant**

Mobile No.

List of Blocks link/ connected with Interstate Boundaries

S. No.	Madhya Pradesh	Interstate Boundary	Tehsil/ Blocks
	Districts	State	
1.	Ashoknagar	UP	Chanderi (B), Mungaoli (B), Issagarh (B)
2.	Alirajpur	G	Blocks / Tehsil adjacent to inter state boundary
3.	Anuppur	CG	Pushprajgarh (B), Jalithari (B), Anuppur (B), Kotma (B)
4.	Balaghat	MH/CG	Kherlanji (B), Katangi (B), Langi (B), Birsa (B), Kirnapur (B)
5.	Barwani	MH	Pansemal (B), Sendwa (Block), Newali (B)
6.	Betul	MH	Bhansdehi (B), Aathner (B), Prabhatpattan (B)
7.	Bhind	UP	Ater (B), Bhind (B), Lahar (B), Mihona (B)
8.	Burhanpur	MH	Khakhar (B), Burhanpur (B)
9.	Chhatarpur	UP	Laundi (B), Goorihar (B), Naogaon (B)
10.	Chhindwara	MH	Sausar (B), Pandurana (B), Bichhuwa (B)
11.	Datia	UP	Seondha, Bhandar
12.	Dindori	CG	Karangia (B)
13.	Guna	RJ	Blocks / Tehsil adjacent to inter state boundary
14.	Jhabua	G	-
15.	Khandwa	MH	Blocks / Tehsil adjacent to inter state boundary
16.	Khargone	MH	Jhiriya (T), Bhagwanpura (T)
17.	Mandsaur	RJ	Blocks / Tehsil adjacent to inter state boundary
18.	Morena	UP, RJ	Sabalgarh, Jaura, Morena, Ambad, Posa,
19.	Neemuch	RJ	Blocks / Tehsil adjacent to inter state boundary
20.	Panna	UP	Ajaigarh
21.	Rajgarh	RJ	Blocks / Tehsil adjacent to inter state boundary
22.	Ratlam	RJ	Blocks / Tehsil adjacent to inter state boundary
23.	Rewa	UP	Teondhar, Hanumana
24.	Sagar	UP	Blocks / Tehsil adjacent to inter state boundary
25.	Satna	UP	Majhgawan
26.	Seoni	MH	Blocks / Tehsil adjacent to inter state boundary
27.	Seopur	RJ	Blocks / Tehsil adjacent to inter state boundary
28.	Shahdol	CG	Blocks / Tehsil adjacent to inter state boundary
29.	Shivpuri	UP	Blocks / Tehsil adjacent to inter state boundary
30.	Sidhi	UP/ CG	Siwahal, Kusmi
31.	Singrauli	UP/ CG	Chitrangi, Waidhan
32.	Tikamgarh	UP	Tikamgarh, Palera, Niwari, Prithvipur, Jatara

Note: B: Block T: Tehsil

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CHECK LIST

Application for Environmental Clearance in SEIAA for Building and Construction Project (8 (a) & 8 (b))

S.No.	Documents Required	Page No.	Annexure No
01	Affidavit of undertaking regarding information/data originality		
02	Covering letter for submission of hardcopy		
03	Form-2 (duly signed) for EC application & Form 1 (duly signed) for ToR application		
04	Form 1A Complete & duly signed		
05	Proposed TOR (if applicable)		
07	Conceptual Plan		
08	Declaration by PP regarding construction/development activities already undertaken at the project site		
09	Layout Plan to be submitted to T & CP for approval/approved layout plan.		
10	Land Ownership documents- lease deed/sale deed/allotment order Khasra Panchsala/ Khasra Map (Notarized copy)		
11	NOC for Water Requirement from CGWA/Municipal body		
12	NOC for disposal of Municipal Solid Waste		
13	NOC for disposal of extra treated waste water		
14	Application for wildlife clearance /clearance from standing committee of the National Board for Wildlife to the competent Authority and a copy of their application if wildlife clearance, applicable to the project.		
15	Copy of acceptance letter generated after acceptance by SEIAA.		
16	Soft copy (CD) of all document		
17	DD No.: date: Bank Details:		

Note - All documents of application should be given in proper binding and page numbering with Signature of PP

Signature :

Signature :

Accredited Consultant :

Name of PP :

Mob. No. :

Mob. No. :

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CHECK LIST

Application for Environmental Clearance in SEIAA for other than Building and Construction Project

S.No.	Documents required	Page No.	Annexure No.
01	Affidavit of undertaking regarding information/data originality		
02	Covering letter for submission of hardcopy		
03	Form II (duly signed)		
05	Proposed ToR		
06	Pre-feasibility Report		
07	Declaration by PP regarding construction/development activities already undertaken at the project site		
08	A letter from Chief Wildlife Warden indicating distance of the project site from the Protected Areas (PAs) viz., National Park, Sanctuary, Tiger Reserve as per Wildlife Protection Act 1972		
09	A letter from Collector/ Executive Engineer PWD of the concerned district indicating distance of the project site from Interstate Boundary		
10	A letter from Collector of the concerned district indicating distance of the project site from the Critically Polluted Area for the projects related to S.No. 1 to 7 of the schedule of EIA notification 2006.		
11	Land Ownership documents- lease deed/sale deed/allotment order Khasra Panchsala/ Khasra Map (Notarized copy)		
12	NOC for Water Requirement from CGWA/Municipal body/AKVN		
13	Copy of acceptance letter generated after acceptance by SEIAA.		
14	Soft copy (CD) of all documents		
15	DD No. dated Bank Details		

Note - All documents of application should be given in proper binding and page numbering with Signature of PP

Signature :

Accredited :
Consultant

Mob. No. :

Signature :

Name of PP :

Mob. No. :

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CHECK LIST

Application for Environmental Clearance in SEIAA for Mining Projects

S.No.	Required Documents List	Page No.	Annexure No.
01	Affidavit of undertaking regarding information/data originality		
02	Form-2 (duly signed) for EC application & Form-1 (duly signed) for ToR application		
03	Proposed ToR (In case of major minerals)		
04	Pre Feasibility Report (PFR)		
05	DFO / Forest Officer letter / information reg. distance of National Park / Sanctuary/ Eco-Sensitive zone		
06	DFO / Forest Officer letter / information reg. distance of nearest Forest Boundary.		
07	Revenue Officer letter / information reg. distance of Interstate Boundary		
08	Appendix-1 duly signed by Tehsildar / Revenue Officer with dispatch No. & Date (In prescribed Format of MP SEIAA)		
09	Letter from District Collector Office regarding sanction of lease.		
10	NOC of Gram Panchayat/Gram Sabha		
11	Approved Mining Plan by DGM / Regional Officer		
12	Environmental Management Plan prepared by RQP		
13	Letter from District Mining Officer/Revenue Officer regarding details of other mines within 500 metres distance from the periphery of proposed mining site		
14	Khasra Panchshala and Khasra map		
15	District Survey Report (DSR)		
16	Soft Copy (CD) of all documents		
17	DD No.: dated: Bank Details:		

Note-All documents of application should be given in proper binding and page numbering with Signature of PP

Signature :
Accredited :
Consultant/RQP

Mob. No. :

Signature :
Name of PP :

Mob. No. :

AFFIDAVIT

I Aged Sarpanch and Resident of
....., Solemnly committing the following, on behalf
Gram Panchayat.

1. That the Govt. of MP has transferred ha. mining lease located at Khasra
No. Vill-....., Teh-....., Dist-
....., In favour of Gram Panchayat from vide
letter No.
2. That the MP SEIAA has accorded Prior Environmental Clearance to the mine in Case No.
..... vide letter No. dated.....
3. That we are committed to comply all the conditions stipulated to the Prior
Environmental Clearance Issues vide letter No. dated
4. That there is no legal action / credible action is initiated against the mine till date.

Signature of Deponent

VERIFICATION

I solemnly that information given above from Pare 1 to 4 are true to my knowledge and
trust worthy.

Date :

Place :

Signature of Deponent

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शपथ पत्र

मैं परियोजना प्रस्तावक श्रीआत्मज श्री

उम्र.....वर्ष निवासी..... ग्राम..... तहसील.....

जिला..... द्वारा यह प्रमाणित किया जाता है कि मुझे खदान रकबा

हे. खसरा नं.ग्राम.....तहसील.....जिला..... उत्पादन

क्षमता.....घनमीटर प्रतिवर्ष आदेश क्र.दिनांकसे

अवधि दिनांक सेतक के लिये स्वीकृत की गई, जिसकी पूर्व

पर्यावरणीय स्वीकृति SEIAA द्वारा प्रकरण क्र. में पत्र क्र.दिनांक ...

.....के माध्यम से प्रदान की गई थी। उक्त खदान को म.प्र. शासन के

आदेश क्र.दिनांक के परिपालन में

(परियोजना प्रस्तावक) को हस्तांतरित किये जाने पर अधोहस्ताक्षरकर्ता को कोई भी वैधानिक

आपत्ति नहीं है।

यह भी प्रमाणित किया जाता है कि उक्त खदान की पूर्व पर्यावरणीय स्वीकृति

में निहित समस्त शर्तों का परिपालन सुनिश्चित किया गया है एवं मेरे द्वारा किसी भी शर्त

का उल्लंघन नहीं किया गया है तथा उक्त खदान से संबंधित कोई भी

वाद/विवाद एवं प्रकरण न्यायालय/अधिकरण में प्रचलन में नहीं है।

हस्ताक्षर

परियोजना प्रस्तावक का नाम.....

पता

मोबाईल नं.



State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment Forest & Climate Change)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5. Arera Colony
Bhopal-4620 16

visit us <http://www.mpseiaa.nic.in>

Tel: 0755-2466970, 2466859

Fax : 0755-2462136

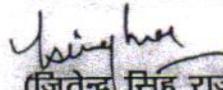
No: 3992 / SEIAA/2020

Date: 14.01.2020

कार्यालयीन ज्ञापन (Office Memorandum)

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की ई.आई.ए. अधिसूचना दिनांक 14.09.2006 एवं समय-समय पर संशोधित अधिसूचनाओं के अंतर्गत पर्यावरणीय स्वीकृति के SEIAA द्वारा जारी कार्यालयीन ज्ञापन क्र. 1216/SEIAA/2019 दिनांक 20.06.2019 द्वारा पर्यावरणीय स्वीकृति अंतरण/हस्तांतरण के बिन्दु क्र. 5 में केवल रेत खदानों हेतु निम्न आंशिक संशोधन तत्काल प्रभाव से किया जाता है :-

"परियोजना प्रस्तावक (उप पट्टाधारी (Sub Leasee)/मुख्य पट्टाधारी (Main Leasee)) जिसके नाम से अथवा जिस मुख्य पट्टाधारी के पक्ष (Behalf) के आधार पर उप पट्टाधारी को पूर्व में पर्यावरणीय स्वीकृति प्रदान की गई है। उप पट्टाधारी अथवा मुख्य पट्टाधारी द्वारा रु. 100/- के नॉन ज्यूडिशियल स्टाम्प पर परिशिष्ट-6 पर दिए गए प्रारूप में नोटराईज्ड अनापत्ति शपथ पत्र प्रस्तुत करना होगा।"


(जितेन्द्र सिंह राजे)
सदस्य सचिव, SEIAA

पृ. क्र. /SEIAA/2020

भोपाल दिनांक

1. सभी संबंधित
2. अध्यक्ष / सदस्य SEIAA, राज्य पर्यावरण प्रभाव निर्धारण प्राधिकरण, भोपाल
3. सभी अधिकारी SEIAA एवं SEAC भोपाल
4. गार्ड फाईल
5. MPSEIAA वेबसाइट


(जितेन्द्र सिंह राजे)
सदस्य सचिव, SEIAA



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 2827]

नई दिल्ली, बुधवार, जुलाई 25, 2018/श्रावण 3, 1940

No. 2827]

NEW DELHI, WEDNESDAY, JULY 25, 2018/SHRAVANA 3, 1940

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 25 जुलाई, 2018

का.आ. 3611(अ).—भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) प्रकाशित की गई थी, जिसके द्वारा पूर्व पर्यावरण निकासी के संबंध में निदेश जारी किए गए हैं ;

और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में उक्त अधिसूचना को का.आ. 141(अ) तारीख 15 जनवरी, 2016 द्वारा संशोधित किया है, जिसमें गौण खनिजों के लिए जिला सर्वेक्षण रिपोर्ट तैयार करने की प्रक्रिया को विहित किया गया है ;

और रांची स्थित माननीय झारखंड उच्च न्यायालय ने 2015 की रिट याचिका (पीआईएल) संख्या 1806, स्वप्रेरणा बनाम झारखंड राज्य एवं अन्य के मामले में रिट याचिका (पीआईएल) सं. 2013 की 290, हेमंत कुमार शिल्कारवर बनाम झारखंड राज्य एवं अन्य के मामले में, अन्य बातों के साथ, तारीख 11 अप्रैल, 2018 और 19 जून, 2018 के आदेश में बालू और रेत से भिन्न गौण खनिजों के लिए जिला सर्वेक्षण रिपोर्ट तैयार करने या बालू और रेत से भिन्न गौण खनिजों की जिला सर्वेक्षण रिपोर्ट तैयार करने के लिए शक्तियों का प्रत्यायोजन करने के लिए राज्य सरकार और/या जिला पर्यावरण संघात निर्धारण प्राधिकरण और जिला विशेषज्ञ मूल्यांकन समिति को निदेश दिया है ;

और केंद्रीय सरकार लोक हित में पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना देने की अपेक्षा से अभिमुक्ति प्रदान करती है ;

और केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 में निम्नलिखित और संशोधन करती है, अर्थात् :-

उक्त अधिसूचना में परिशिष्ट 10 के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :-

"परिशिष्ट 10

[पैरा 7 (iii) (क) देखें]

1. बालू खनन या नदी तल खनन के लिए जिला सर्वेक्षण रिपोर्ट तैयार करने के लिए प्रक्रिया

जिला सर्वेक्षण रिपोर्ट तैयार करने का मुख्य उद्देश्य (भरणीय बालू खनन के लिए मार्गदर्शक सिद्धांतों के अनुसार) निम्नलिखित को सुनिश्चित करना है :-

उच्चयन या जमाव के क्षेत्रों की पहचान, जहां खनन को अनुज्ञात किया जा सकता है ; और भूक्षयण के क्षेत्रों की पहचान तथा अवसंरचना ढांचों और प्रतिष्ठापनों से निकटतम जहां खनन को प्रतिषिद्ध किया जाना चाहिए और भराई की वार्षिक दर की गणना तथा उस क्षेत्र में खनन के पश्चात् भराई के लिए समय को अनुज्ञात करना ।

रिपोर्ट के निम्नलिखित संघटक होंगे :

- (1) प्रस्तावना ;
- (2) जिले में खनन कार्यकलापों का विहंगावलोकन ;
- (3) अवस्थिति क्षेत्र और वैधता की अवधि सहित जिले में खनन पट्टों की सूची ;
- (4) पिछले तीन वर्ष में प्राप्त स्वामिस्व या राजस्व के ब्यौरे ;
- (5) पिछले तीन वर्ष के दौरान बालू या रेत या गौण खनिज के उत्पादन के ब्यौरे ;
- (6) जिले की नदियों में तलछट के जमा होने की प्रक्रिया ;
- (7) जिले का साधारण प्रोफाइल ;
- (8) जिले में भू उपयोग का पैटर्न : वन, कृषि, उद्यान कृषि, खनन आदि ;
- (9) जिले की भूगर्भीय स्थिति ;
- (10) मासवार वर्षा ;
- (11) भूगर्भ और खनीज संपदा ।

पूर्वोक्त के अतिरिक्त रिपोर्ट में निम्नलिखित अंतर्विष्ट होंगे :

- (क) जिलावार नदी या धारा और अन्य रेत के स्रोत के ब्यौरे ;
- (ख) जिलावार रेत या कंकड़ या समग्र संसाधनों की उपलब्धता ;
- (ग) जिलावार विद्यमान रेत के खनन पट्टों के ब्यौरे और समग्र ।

जिला पर्यावरण संघात निर्धारण प्राधिकरण द्वारा भूविज्ञान विभाग या सिंचाई विभाग या वन विभाग या लोक निर्माण विभाग या भू-जल बोर्ड या सुदूर संवेदन विभाग या खनन विभाग आदि की सहायता से जिले में सर्वेक्षण किया जाएगा ।

मुख्य नदियों के विवरण सहित निकासी प्रणाली

क्रम सं.	नदी का नाम	निष्कासन क्षेत्र (वर्ग किलोमीटर)	जिले में प्रतिशत निष्कासित क्षेत्र
(1)			
(2)			

महत्वपूर्ण नदियों और धाराओं की मुख्य विशेषताएं :

क्रम सं.	नदी या धारा का नाम	जिले में कुल लंबाई (किलोमीटर में)	उद्भव का स्थान	उद्भव के स्थान पर ऊंचाई
(1)				
(2)				

खनिज छूट के लिए सिफारिश किया गया नदी या धारा का भाग	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की लंबाई (किलोमीटर में)	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की औसत चौड़ाई (मीटर में)	खनिज छूट के लिए सिफारिश किया गया क्षेत्र (वर्ग मीटर में)	खनन योग्य खनिज क्षमता (मीट्रिक टन में) (कुल खनिज क्षमता का 60 प्रतिशत)

खनिज क्षमता

बोल्डर (मीट्रिक टन)	रेत (मीट्रिक टन)	बालू (मीट्रिक टन)	कुल खनन योग्य खनिज क्षमता (मीट्रिक टन)

वार्षिक जमाव

क्रम सं.	नदी या धारा	खनिज छूट के लिए सिफारिश किया गया नदी या धारा का भाग	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की लंबाई (किलोमीटर में)	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की औसत चौड़ाई (मीटर में)	खनिज छूट के लिए सिफारिश किया गया क्षेत्र (वर्ग मीटर में)	खनन योग्य खनिज क्षमता (मीट्रिक टन में) (कुल खनिज क्षमता का 60 प्रतिशत)
(1)						
(2)						
जिले के लिए योग						

उप प्रभागीय समिति, जो (i) उप प्रभागीय मजिस्ट्रेट (ii) निम्नलिखित विभागों के अधिकारियों (क) सिंचाई विभाग (ख) राज्य प्रदूषण नियंत्रण बोर्ड या समिति (ग) वन विभाग (घ) भू-विज्ञान या खनन अधिकारी से मिलकर बनेगी, खनन के लिए उपयुक्तता या खनन को प्रतिषिद्ध करने के लिए प्रत्येक स्थान का, जिसके लिए पर्यावरण निकासी का आवेदन किया गया है, भ्रमण करेगी।

खनन क्षमता की संगणना करने के लिए अंगीकृत विधि :

खनन क्षमता की संगणना स्थान की जांच और नदी या धारा के आवाह क्षेत्र के भू-विज्ञान के आधार पर की जाएगी। स्थल स्थिति और अवस्थिति, खनन योग्य खनिजों को परिभाषित किया जाएगा। किसी नदी या धारा में खनिजों के खनन का विनिश्चय भू-आकृति विज्ञान और अन्य कारकों के आधार पर किया जा सकता है, यह किसी विशिष्ट नदी या धारा के क्षेत्र का 50 से 60 प्रतिशत हो सकता है। उदाहरणार्थ कुछ पहाड़ी राज्यों में खनिज संघटक, जैसे बोल्डर, नदी से उत्पन्न रेत, बालू को एक मीटर तक संसाधन खनिज माना जाता है। अन्य संघटक जैसे कत्ते और तलछट को किसी विशिष्ट नदी या धारा की खनिज क्षमता की संगणना करते समय अपशिष्ट माना जाता है।

जिला सर्वेक्षण रिपोर्ट जिले में तैयार की जाएगी और उसके प्रारूप को पब्लिक डोमेन में कलेक्टर के कार्यालय में

उसकी एक प्रति रखकर रखा जाएगा तथा उसे 21 दिन के लिए जिले की वेबसाइट पर भी पोस्ट किया जाएगा। प्राप्त टिप्पणियों पर विचार किया जाएगा तथा यदि सही पाया जाता है तो जिला पर्यावरण संघात निर्धारण प्राधिकरण द्वारा छह मास के भीतर तैयार की जाने वाली अंतिम रिपोर्ट में उसे सम्मिलित किया जाएगा।

जिला सर्वेक्षण रिपोर्ट पर्यावरण निकासी, रिपोर्टों और मूल्यांकन परियोजनाओं को तैयार करने का आधार बनेगी। रिपोर्ट को प्रत्येक पांच वर्ष में एक बार अद्यतन किया जाएगा।

II. बालू खनन या नदी तल खनन से भिन्न गौण खनिजों के लिए जिला सर्वेक्षण रिपोर्ट तैयार करने की प्रक्रिया

जिला सर्वेक्षण रिपोर्ट को जिले में प्रत्येक गौण खनिज के लिए पृथक् रूप से तैयार किया जाएगा और उसके ड्राफ्ट को पब्लिक डोमेन में कलेक्टर के कार्यालय में उसकी एक प्रति रखकर रखा जाएगा तथा उसे 21 दिन के लिए जिले की वेबसाइट पर भी पोस्ट किया जाएगा। प्राप्त टिप्पणियों पर विचार किया जाएगा तथा यदि सही पाया जाता है तो जिला पर्यावरण संघात निर्धारण प्राधिकरण द्वारा छह मास के भीतर तैयार की जाने वाली अंतिम रिपोर्ट में उसे सम्मिलित किया जाएगा।

बालू खनन या नदी तल खनन से भिन्न गौण खनिजों के लिए जिला सर्वेक्षण रिपोर्ट नीचे वर्णित संघटकों के अनुसार होगी :-

बालू खनन या नदी तल खनन से भिन्न गौण खनिजों के लिए जिला सर्वेक्षण रिपोर्ट तैयार करने का प्रारूप

- (1) प्रस्तावना ;
- (2) जिले में खनन कार्यकलापों का विहंगावलोकन ;
- (3) जिले का साधारण प्रोफाइल ;
- (4) जिले की भूगर्भीय स्थिति ;
- (5) सिंचाई निष्कासन पैटर्न ;
- (6) जिले में भू उपयोग का पैटर्न : वन, कृषि, उद्यान कृषि, खनन आदि ;
- (7) जिले में सतह जल और भूमिगत जल का परिदृश्य ;
- (8) जिले में वर्षा वृत्ति और जलवायु स्थिति ;
- (9) निम्नलिखित प्रारूप के अनुसार जिले में खनन पट्टों के ब्यौरे :-

क्रम सं.	खनिज का नाम	पट्टेदार का नाम	पट्टेदार का नाम और संपर्क संख्या	खनन पट्टा अनुदान आदेश संख्या एवं तारीख	खनन पट्टे का क्षेत्र (हेक्टेयर में)	खनन पट्टे की अवधि (प्रारंभिक)		खनन पट्टे की अवधि (पहला/दूसरा नवीकरण)	
						से	तक	से	तक
1	2	3	4	5	6	7	8	9	10

खनन प्रचालन के प्रारंभ होने की तारीख	प्रास्थिति (कार्यशील/गैर-कार्यशील पारेषण आदि के लिए स्थायी रूप से कार्यशील)	कैप्टिव/गैर-कैप्टिव	पर्यावरणीय निकासी अभिप्राप्त (हां/नहीं) यदि हां तो पर्यावरण निकासी अनुदत्त करने की तारीख सहित पत्र संख्या	खनन पट्टे की अवस्थिति (अक्षांश देशांतर) एवं	खनन की विधि (खुली/भूमिगत)
11	12	13	14	15	16

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- (10) पिछले तीन वर्ष के दौरान प्राप्त स्वामिस्व या राजस्व
- (11) पिछले तीन वर्ष के दौरान उत्पादन किए गए गौण खनिज के ब्यौरे
- (12) जिले का खनिज मानचित्र
- (13) निम्नलिखित प्ररूप के अनुसार जिले में आशय पत्र के धारकों की उसकी वैधता सहित सूची :-

क्रम सं.	खनिज का नाम	पट्टेदार का नाम	आशय पत्र धारक का पता एवं संपर्क संख्या	आशय पत्र आदेश की संख्या एवं तारीख	आवंटित किए जाने वाले खनन पट्टे का क्षेत्र	आशय पत्र की वैधता	उपयोग (कैप्टिव/ गैर-कैप्टिव)	खनन पट्टे की अवस्थिति (अक्षांश एवं देशांतर)
1	2	3	4	5	6	7	8	9

- (14) जिले में उपलब्ध कुल खनिज भंडार ;
- (15) जिले में उपलब्ध खनिज की क्वालिटी / ग्रेड ;
- (16) खनिज का उपयोग ;
- (17) पिछले तीन वर्षों के दौरान खनिज की मांग और पूर्ति ;
- (18) जिले के मानचित्र पर चिह्नांकित खनिज पट्टे ;
- (19) उस क्षेत्र के ब्यौरे, जहां खनिज पट्टों का समूह है, अर्थात् खनिज पट्टों की संख्या, अवस्थिति (अक्षांश और देशांतर) ;
- (20) जिले में पारिस्थितिकी संवेदनशील क्षेत्र, यदि कोई हो ;
- (21) पर्यावरण (वायु, जल, ध्वनि, मृदा, वनस्पति और प्राणी, भू-उपयोग, कृषि, वन आदि) पर खनन कार्यकलाप का संघात ;
- (22) पर्यावरण पर खनन संघात को कम करने के लिए उपचारात्मक उपाय ;
- (23) खनन किए गए क्षेत्र को पुनः प्राप्त करना (जिले में नियमों और विनियम, प्रस्तावित पुनः प्राप्ति योजना के अनुसार) सर्वोत्तम व्यवहार को पहले ही कार्यान्वित किया गया है ;
- (24) जोखिम निर्धारण एवं आपदा प्रबंधन योजना ;
- (25) जिले में व्यवसायिक सुरक्षा मुद्दों के ब्यौरे (सिलिकोसिस एवं तपेदिक के रोगियों के पिछले पांच वर्ष के डाटा को प्रस्तुत करने की आवश्यकता है) ;
- (26) जिले में पहले ही अनुदत्त पट्टों के संबंध में पौधा रोपण और हरित पट्टी विकास ;
- (27) कोई अन्य सूचना ।

जिला पर्यावरण संघात निर्धारण प्राधिकरण (डीईआईए) जिले में गौण खनिज की किस्म की प्रकृति के आधार पर संबंधित राज्य सरकार के खनिज और भू-विज्ञान विभाग के परामर्श से जिला सर्वेक्षण रिपोर्ट में अतिरिक्त मानकों को सम्मिलित कर सकेगी ।

जिला सर्वेक्षण रिपोर्ट पर्यावरणीय निकासी, रिपोर्टों को तैयार करने और परियोजनाओं के मूल्यांकन के लिए आधार होगी । रिपोर्ट को प्रत्येक पांच वर्ष में एक बार अद्यतन किया जाएगा ।”।

[फा. सं. एल-11011/26/2018-आईए-II(एम)]

जानेश भारती, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में सं. का.आ. 1533(अ) तारीख 14 सितंबर 2006 द्वारा प्रकाशित की गई थी और तत्पश्चात् उसे निम्नानुसार संशोधित किया गया :--

1. का. आ. 1949 (अ), तारीख 13 नवंबर, 2006;
2. का. आ. 1737 (अ), तारीख 11 अक्टूबर, 2007;
3. का. आ. 3067 (अ), तारीख 1 दिसंबर, 2009;
4. का. आ. 695 (अ), तारीख 4 अप्रैल, 2011;
5. का. आ. 156 (अ), तारीख 25 जनवरी, 2012;
6. का. आ. 2896 (अ), तारीख 13 दिसंबर, 2012;
7. का. आ. 674 (अ), तारीख 13 मार्च, 2013;
8. का. आ. 2204 (अ), तारीख 19 जुलाई 2013;
9. का. आ. 2555 (अ), तारीख 21 अगस्त, 2013 ;
10. का. आ. 2559 (अ), तारीख 22 अगस्त, 2013;
11. का. आ. 2731 (अ), तारीख 9 सितंबर, 2013;
12. का. आ. 562 (अ), तारीख 26 फरवरी, 2014;
13. का. आ. 637 (अ), तारीख 28 फरवरी, 2014;
14. का. आ. 1599 (अ), तारीख 25 जून, 2014;
15. का. आ. 2601 (अ), तारीख 7 अक्टूबर, 2014;
16. का. आ. 2600 (अ), तारीख 9 अक्टूबर, 2014;
17. का. आ. 3252 (अ), तारीख 22 दिसंबर, 2014;
18. का. आ. 382 (अ), तारीख 3 फरवरी, 2015;
19. का. आ. 811 (अ), तारीख 23 मार्च, 2015;
20. का. आ. 996 (अ), तारीख 10 अप्रैल, 2015;
21. का. आ. 1142 (अ), तारीख 17 अप्रैल, 2015;
22. का. आ. 1141 (अ), तारीख 29 अप्रैल, 2015;
23. का. आ. 1834 (अ), तारीख 6 जुलाई, 2015;
24. का. आ. 2571 (अ), तारीख 31 अगस्त, 2015;
25. का. आ. 2572 (अ), तारीख 14 सितंबर, 2015;
26. का. आ. 141 (अ), तारीख 15 जनवरी, 2016;
27. का. आ. 648 (अ), तारीख 3 मार्च, 2016;
28. का. आ. 2269 (अ) तारीख 1 जुलाई, 2016;
29. का. आ. 2944 (अ), तारीख 14 सितंबर, 2016;
30. का. आ. 3518 (अ) तारीख 23 नवंबर 2016;
31. का. आ. 3999 दिसंबर (अ) तारीख 9 दिसंबर, 2016; और
32. का. आ. 4241 (अ) तारीख 30 दिसंबर, 2016

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION

New Delhi, the 25th July, 2018

S.O. 3611(E).—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forest issued *vide* number S.O. 1533(E), dated the 14th September, 2006 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) (hereinafter referred to as the said notification) directions have been given regarding the prior environmental clearance;

And whereas, the Ministry of Environment, Forest and Climate Change has amended the said Notification *vide* S.O. 141 (E) dated 15th January, 2016 wherein the procedure for preparation of District Survey Report for minor mineral has been prescribed;

And whereas, the Hon'ble High Court of Jharkhand at Ranchi in its orders dated the 11th April, 2018 and 19th June, 2018 in W.P. (PIL) No. 1806 of 2015, in the matter of Court on its Own Motion Versus the State of Jharkhand & Others with W.P. (PIL) No. 290 of 2013, in the matter of Hemant Kumar Shilkarwar Versus the State of Jharkhand & Others, has *inter-alia* directed the preparation of District Survey Report for minor minerals other than Sand and Bajri or delegation of the powers for preparation of format of District Survey Report of minor minerals other than sand and bajri to the State Government and/or District Environment Impact Assessment Authority and District Expert Appraisal Committee;

And whereas, the Central Government hereby in the public interest dispense with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the Environment Protection Rules, 1986,

Now, therefore in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments to the notification of the Government of India, in the erstwhile Ministry of Environment and Forests *vide* number S.O. 1533(E), dated the 14th September, 2006, namely: –

In the said notification, for Appendix X, the following shall be substituted, namely: -

“APPENDIX - X

[See paragraph 7 (iii) (a)]

I. PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT FOR SAND MINING OR RIVER BED MINING

The main objective of the preparation of District Survey Report (as per the Sustainable Sand Mining Guideline) is to ensure the following: -

Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The report shall have the following structure:

- (1) Introduction;
- (2) overview of Mining Activity in the District;
- (3) the List of Mining Leases in the District with location, area and period of validity;
- (4) details of Royalty or Revenue received in last three years;
- (5) detail of Production of Sand or Bajri or minor mineral in last three years;
- (6) process of Deposition of Sediments in the rivers of the District;
- (7) general Profile of the District;
- (8) land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.;
- (9) physiography of the District;

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- (10) rainfall: month-wise;
 (11) geology and Mineral Wealth.

In addition to the above, the report shall contain the following:

- (a) District wise detail of river or stream and other sand source;
 (b) District wise availability of sand or gravel or aggregate resources;
 (c) District wise detail of existing mining leases of sand and aggregates.

A survey shall be carried out by the District Environment Impact Assessment Authority with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district.

Drainage system with description of main rivers

S. No.	Name of the River	Area drained (Sq. Km)	% Area drained in the District
(1)			
(2)			

Salient Features of Important Rivers and Streams:

S. No.	Name of the River or Stream	Total Length in the District (in Km)	Place of origin	Altitude at Origin
(1)				
(2)				

Portion of the River or Stream Recommended for Mineral Concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)

Mineral Potential

Boulder (MT)	Bajari (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)

Annual Deposition

S. No.	River or Stream	Portion of the river or stream recommended for mineral concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)
(1)						
(2)						
Total for the District						

A Sub-Divisional Committee comprising of (i) Sub-Divisional Magistrate, (ii) Officers from (a) Irrigation department, (b) State Pollution Control Board or Committee, (c) Forest department, (d) Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.

Methodology adopted for calculation of Mineral Potential:

The mineral potential is calculated based on field investigation and geology of the catchment area of the river or streams. As per the site conditions and location, depth of mineable mineral is defined. The area for removal of the mineral in a river or stream can be decided depending on geo-morphology and other factors, it can be 50 % to 60 % of the area of a particular river or stream. For Example, in some hill States mineral constituents like boulders, river born Bajri, sand up to a depth of one meter are considered as resource mineral. Other constituents like clay and silt are excluded as waste while calculating the mineral potential of particular river or stream.

The District Survey Report shall be prepared in the district and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on the district's website for twenty-one days. The comments received shall be considered and if found correct, shall be incorporated in the final Report to be finalised within six months by the District Environment Impact Assessment Authority.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years.

II. PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT OF MINOR MINERALS OTHER THAN SAND MINING OR RIVER BED MINING

The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty-one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA.

The District Survey Report for minor minerals other than sand mining or River bed mining shall be as per structure mentioned below: -

FORMAT FOR PREPARATION OF DISTRICT SURVEY REPORT FOR MINOR MINERALS OTHER THAN SAND MINING OR RIVER BED MINING

- (1) Introduction;
- (2) overview of Mining Activity in the District;
- (3) general Profile of the District;
- (4) geology of the District;
- (5) drainage of Irrigation pattern;
- (6) land Utilisation Pattern in the District: Forest, Agricultural, Horticultural, Mining etc.;
- (7) surface Water and Ground Water scenario of the district;

- (8) rainfall of the district and climatic condition;
- (9) details of the mining leases in the District as per the following format: -

Sl. No.	Name of the Mineral	Name of the Lessee	Address & Contact No. of Lessee	Mining lease Grant Order No. & date	Area of Mining lease (ha)	Period of Mining lease (Initial)		Period of Mining lease (1 st /2 nd ...renewal)	
						From	To	Form	To
1	2	3	4	5	6	7	8	9	10

Date of commencement of Mining Operation	Status (Working/Non-Working/Temp. Working for dispatch etc.)	Captive/ Non-Captive	Obtained Environmental Clearance (Yes/No), If Yes Letter No with date of grant of EC.	Location of the Mining lease (Latitude & Longitude)	Method of Mining (Opencast/Underground)
11	12	13	14	15	16

- (10) details of Royalty or Revenue received in last three years;
- (11) details of Production of Minor Mineral in last three years;
- (12) mineral Map of the District;
- (13) list of Letter of Intent (LOI) Holders in the District along with its validity as per the following format :-
- (14) total Mineral Reserve available in the District;

Sl. No.	Name of the Mineral	Name of the Lessee	Address & Contact No. of Letter of Intent Holder	Letter of Intent Grant Order No. & date	Area of Mining lease to be allotted	Validity of LoI	Use (Captive/ Non-Captive)	Location of the Mining lease (Latitude & Longitude)
1	2	3	4	5	6	7	8	9

- (15) quality /Grade of Mineral available in the District;
- (16) use of Mineral;
- (17) demand and Supply of the Mineral in the last three years;
- (18) mining leases marked on the map of the district;
- (19) details of the area of where there is a cluster of mining leases viz. number of mining leases, location (latitude and longitude);
- (20) details of Eco-Sensitive Area, if any, in the District;

- (21) impact on the Environment (Air, Water, Noise, Soil, Flora & Fauna, land use, agriculture, forest etc.) due to mining activity;
- (22) remedial Measures to mitigate the impact of mining on the Environment;
- (23) reclamation of Mined out area (best practice already implemented in the district, requirement as per rules and regulation, proposed reclamation plan);
- (24) risk Assessment & Disaster Management Plan;
- (25) details of the Occupational Health issues in the District. (Last five-year data of number of patients of Silicosis & Tuberculosis is also needs to be submitted);
- (26) plantation and Green Belt development in respect of leases already granted in the District;
- (27) any other information.

The District Environment Impact Assessment Authority (DEIAA) based on the nature and type of minor mineral in the District may include the additional parameters in the District Survey Report in consultation with the Department of Mines and Geology of the concerned State Government.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years”;

[F.No. L-11011/26/2018-IA-II (M)]

GYANESH BHARTI, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended by :-

1. S.O. 1949 (E), dated the 13th November, 2006;
2. S.O. 1737 (E), dated the 11th October, 2007;
3. S.O. 3067 (E), dated the 1st December, 2009;
4. S.O. 695 (E), dated the 4th April, 2011;
5. S.O. 156 (E), dated the 25th January, 2012;
6. S.O. 2896 (E), dated the 13th December, 2012;
7. S.O. 674 (E), dated the 13th March, 2013;
8. S.O. 2204 (E), dated the 19th July 2013;
9. S.O. 2555 (E), dated the 21st August, 2013;
10. S.O. 2559 (E), dated the 22nd August, 2013;
11. S.O. 2731 (E), dated the 9th September, 2013;
12. S.O. 562 (E), dated the 26th February, 2014;
13. S.O. 637 (E), dated the 28th February, 2014;
14. S.O. 1599 (E), dated the 25th June, 2014;
15. S.O. 2601 (E), dated the 7th October, 2014;
16. S.O. 2600 (E), dated the 9th October, 2014;
17. S.O. 3252 (E), dated the 22nd December, 2014;
18. S.O. 382 (E), dated the 3rd February, 2015;
19. S.O. 811 (E), dated the 23rd March, 2015;
20. S.O. 996 (E), dated the 10th April, 2015;

21. S.O. 1142 (E), dated the 17th April, 2015;
22. S.O. 1141 (E), dated the 29th April, 2015;
23. S.O. 1834 (E), dated the 6th July, 2015;
24. S.O. 2571 (E), dated the 31st August, 2015;
25. S.O. 2572 (E), dated the 14th September, 2015;
26. S.O.141 (E), dated the 15th January, 2016;
27. S.O.648 (E), dated the 3rd March, 2016;
28. S.O. 2269 (E) dated the 1st July, 2016;
29. S.O. 2944 (E) dated the 14th September, 2016;
30. S.O. 3518 (E) dated the 23rd November 2016;
31. S.O. 3999 (E) dated the 9th December, 2016; and
32. S.O. 4241 (E) dated the 30th December, 2016.

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- 10 का.आ. 562(अ) तारीख 26 फ़रवरी 2014;
11. का.आ. 637(अ) तारीख 28 फ़रवरी 2014;
12. का.आ. 1599(अ) तारीख 25 जून 2014;
13. का.आ. 2601(अ) तारीख 7 अक्टूबर 2014;
14. का.आ. 2600(अ) तारीख 9 अक्टूबर 2014
15. का.आ. 3252(अ) तारीख 22 दिसम्बर 2014;
16. का.आ. 382(अ) तारीख 3 फरवरी, 2015;
17. का.आ. 811(अ) तारीख 23 मार्च, 2015;
18. का.आ. 996(अ) तारीख 10 अप्रैल 2015;
19. का.आ. 1142(अ) तारीख 17 अप्रैल 2015;
20. का.आ. 1141(अ) तारीख 29 अप्रैल 2015;
21. का.आ. 1834(अ) तारीख 6 जुलाई 2015;

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 15th January, 2016

S.O. 141(E).—Whereas in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), a draft notification for making certain amendments in the Environment Impact Assessment Notification, 2006, issued *vide* number S.O. 1533(E), dated the 14th September 2006, was published under sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, *vide* number S.O. 2588(E), dated 22nd September, 2015, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date of publication on which copies of Gazette containing the said notification were available to the public;

And whereas, copies of said notification were made available to the public on 22nd September 2015;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

And whereas, in pursuance to the order of Hon'ble Supreme Court dated the 27th February, 2012 in I.A. No.12-13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc., prior environmental clearance has now become mandatory for mining of minor minerals irrespective of the area of mining lease;

And whereas, as a result of the above said Order of Hon'ble Supreme Court, the number of cases which are now required to obtain prior environmental clearance has increased substantially;

And whereas, the Hon'ble National Green Tribunal, *vide* its order dated the 13th January, 2015 in the matter regarding sand mining has directed for making a policy on environmental clearance for mining leases in cluster for minor minerals;

And whereas, the State Governments have represented for streamlining the process of environmental clearance for mining of minor mineral;

(76)

And whereas, the Ministry of Environment, Forest and Climate Change in consultation with State Governments has prepared Guidelines on Sustainable Sand Mining detailing the provisions on environmental clearance for cluster, creation of District Environment Impact Assessment Authority and proper monitoring of sand mining using information technology and information technology enabled services to track the mined out material from source to destination;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:-

In the said notification.-

(a) in paragraph 2, after the words "in the said Schedule", the following words shall be inserted, namely:-
"and at District level, the District Environment Impact Assessment Authority (DEIAA) for matters falling under Category 'B2' for mining of minor minerals in the said Schedule";

(b) after paragraph 3, the following paragraph shall be inserted, namely:-

"3 A. District Level Environment Impact Assessment Authority:-

- (1) A District Level Environment Impact Assessment Authority hereinafter referred to as the DEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of four members including a Chairperson and a Member-Secretary.
 - (2) The District Magistrate or District Collector shall be the Chairperson of the DEIAA.
 - (3) The Sub-Divisional Magistrate or Sub-Divisional Officer of the district head quarter of the concerned district of the State shall be the Member-Secretary of the DEIAA.
 - (4) The other two members of the DEIAA shall be the senior most Divisional Forest Officer and one expert. The expert shall be nominated by the Divisional Commissioner of the Division or Chief Conservator of Forest, as the case may be. The term and qualifications of the expert fulfilling the eligibility criteria are given in Appendix VII to this notification.
 - (5) The members of the DEIAA who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert member.
 - (6) The District Level Expert Appraisal Committee hereinafter referred to as the DEAC shall comprise of eleven members, including a Chairman and a Member-Secretary.
 - (7) The senior most Executive Engineer, Irrigation Department in the district of respective State Governments or Union territory Administration shall be the Chairperson of the DEAC.
 - (8) The Assistant Director or Deputy Director of the Department of Mines and Geology or District Mines Officer or Geologist of the district shall be the Member-Secretary of the DEAC in that order.
 - (9) A representative of the State Pollution Control Board or Committee, senior most Sub-Divisional Officer (Forest) in the district, representative of Remote Sensing Department or Geology Department or State Ground Water Department, one occupational health expert or Medical Officer to be nominated by the District Magistrate or District Collector, Engineer from Zila Parishad, and three expert members to be nominated by the Divisional Commissioner or Chief Conservator of Forest, as the case may be, shall be the other members of the DEAC. The term and qualifications of the experts fulfilling the eligibility criteria are given in Appendix VII to this notification.
 - (10) The members of the DEAC who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert members.
 - (11) The District Magistrate or District Collector shall notify an agency to act as Secretariat for the DEIAA and the DEAC and shall provide all financial and logistic support for their statutory functions.
 - (12) The DEIAA and DEAC shall exercise the powers and follow the procedure as specified in the said notification, as amended from time to time.
 - (13) The DEAC shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case and if consensus cannot be reached, the view of the majority shall prevail. ";
- (c) in paragraph 4, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-
"(iv) The 'B2' Category projects pertaining to mining of minor mineral of lease area less than or equal to five hectare shall require prior environmental clearance from DEIAA. The DEIAA shall base its decision on the recommendations of DEAC, as constituted for this notification." ;
- (d) for paragraph 5, the following paragraph shall be substituted, namely:-

"5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government, SEACs at the State or Union territory level and DEAC at the district level shall screen, scope and appraise projects or activity in category 'A', 'B1 and B2' and 'B2' projects for mining of minor minerals of lease area less than and equal to five hectare respectively. EAC, SEACs and DEACs shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union

territory Administration with identical composition. DEAC at the district level shall be constituted by the Central Government as per the composition given in paragraph 3 A.

(b) The Central Government may with the prior concurrence of the concerned State Governments or the Union territory Administration constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost.

(c) The EAC and SEAC shall be reconstituted after every three years.

(d) The authorised members of the EAC, SEACs and DEACs concerned, may inspect any site connected with the project or activity in respect of which the prior environmental clearance is sought for the purpose of screening or scoping or appraisal with prior notice of at least seven days to the project proponent who shall provide necessary facilities for the inspection.

(e) The EAC, SEACs and DEACs shall function on the principle of collective responsibility. The Chairperson shall endeavor to reach a consensus in each case and if consensus cannot be reached the view of the majority shall prevail.”;

(e) for paragraph 6, the following paragraph shall be substituted, namely:-

“6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made by the project proponent in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II after the identification of prospective site (s) for the project and/or activities to which the application relates; and in Form 1M for mining of minor minerals up to five hectare under Category ‘B2’ projects, as given in Appendix VIII, before commencing any construction activity, or preparation of land, or mining at the site by the project proponent. The project proponent shall furnish along with the application, a copy of the pre-feasibility project report, in addition to Form 1, Form 1A, and Form 1M; and in case of construction projects or activities (item 8 of the Schedule), a copy of the conceptual plan shall be provided instead of pre-feasibility report.”;

(f) in paragraph 7,-

(i) in sub-paragraph (i), under the heading “1. Stage (1)- Screening:”, the existing sub-paragraph shall be lettered as sub-paragraph “(A)” and after sub-paragraph as so lettered, the following sub-paragraph shall be inserted, namely:-

“(B) The cases as specified in Appendix IX shall be exempted from prior environmental clearance.”;

(ii) after sub-paragraph 7 (ii), the following sub-paragraph shall be inserted, namely:-

“7 (iii) Preparation of District Survey Report for Sand Mining or River Bed Mining and Mining of other Minor Minerals:

(a) The prescribed procedure for preparation of District Survey Report for sand mining or river bed mining and mining of other minor minerals is given in Appendix X.

(b) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;

(g) in paragraph 8,-

(i) for the letters and word “EAC or SEAC”, the words and letters “EAC or SEAC or DEAC” shall be substituted;

(ii) for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee” wherever they occur, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(h) in paragraph 9, in sub-paragraph (i),-

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(i) in paragraph 10, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-

“(iv) The prescribed procedure for sand mining or river bed mining and monitoring is given in Appendix XII.”;

(j) in paragraph 11,-

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(k) in the Schedule,-

(i) for item 1 (a) and the entries relating thereto, the following item and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)	(5)
“1(a)	(i) Mining of minerals	≥50 ha of mining lease area in respect of non-coal mine lease >150 ha of mining lease area in respect of coal mine lease Asbestos mining	<50 ha of mining lease area in respect of non-coal mine lease ≤150 ha of mining lease area in respect of coal mine lease	General Conditions shall apply except: (i) for project or activity of mining of minor minerals of Category ‘B2’ (up to 25 ha of mining lease area); (ii) River bed mining projects on account of inter-state boundary.

		irrespective of mining area		<p>Note:</p> <p>(1) Mineral prospecting is exempted.”;</p> <p>(2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;</p> <p>(3) The mining leases which have obtained environmental clearance under Environment Impact Assessment Notification, 1994 and Environment Impact Assessment Notification, 2006 shall not require fresh environmental clearance during renewal provided the project has valid and subsisting environmental clearance.</p>
(ii)	Slurry pipelines (coal lignite and other ores) passing through national parks or sanctuaries or coral reefs, ecologically sensitive areas.	All projects.		

(i) after Appendix VI, the following appendices shall be inserted, namely:-

“APPENDIX VII
(See paragraph 3 A)

Qualifications and terms for the Experts in DEIAA and DEAC

- Qualification:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA or M Sc Degree or (ii) in case of Engineering/ Technology/ Architectural discipline, 4 years formal training course together with prescribed practical training in the field leading to a B. Tech/ B.E./ B. Arch. Degree, or (iii) Other professional degree (e.g. MBA etc.) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/ article ship and pass examinations conducted by the concerned professional associations (e.g. Chartered Accountancy) or (v) a University degree, followed by two years of formal training in a University or Service Academy (e.g. MBA/MPA etc.). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.
- Expert:** A professional fulfilling the above eligibility criteria with at least 10 years of relevant experience in the field or with an advanced degree (e.g. Ph. D) in a concerned field with at least 5 years of relevant experience.
- Age:** Below 70 years. However, in the event of non-availability of paucity of experts in a given field, the maximum age of a member may be allowed up to 75 years.
- Fields:** Experts in Mining, Geology, Hydrology, Remote Sensing, Environment Quality, Environment Impact Assessment Process, Risk Assessment, Life Sciences, Marine Sciences, Forestry and Wildlife, Environmental Economics, Bio-diversity, and River Ecology.

5. **Tenure:** The maximum tenure of expert members shall be for two terms of three years each.
6. The Expert Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

APPENDIX VIII
(See paragraph 6)
FORM 1 M

APPLICATION FOR MINING OF MINOR MINERALS UNDER CATEGORY 'B2' FOR LESS THAN AND EQUAL TO FIVE HECTARE

(II) Basic Information

- (viii) Name of the Mining Lease site:
(ix) Location / site (GPS Co-ordinates):
(x) Size of the Mining Lease (Hectare):
(xi) Capacity of Mining Lease (TPA):
(xii) Period of Mining Lease:
(xiii) Expected cost of the Project:
(xiv) Contact Information:

Environmental Sensitivity

Sl. No.	Areas	Distance in kilometer / Details
1.	Distance of project site from nearest rail or road bridge over the concerned River, Rivulet, Nallah etc.	
2.	Distance from infrastructural facilities Railway line National Highway State Highway Major District Road Any Other Road Electric transmission line pole or tower Canal or check dam or reservoirs or lake or ponds In-take for drinking water pump house Intake for Irrigation canal pumps	
3.	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	
4.	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	
5.	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	
6.	Inland, coastal, marine or underground waters	
7.	State, National boundaries	
8.	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	
9.	Defence installations	
10.	Densely populated or built-up area, distance from nearest human habitation	
11.	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	
12.	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	
13.	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	
14.	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)	

15.	Is proposed mining site located over or near fissure / fracture for ground water recharge	
16.	Whether the proposal involves approval or clearance under the following Regulations or Acts, namely:- (a) The Forest (Conservation) Act, 1980; (b) The Wildlife (Protection) Act, 1972; (c) The Coastal Regulation Zone Notification, 2011. If yes, details of the same and their status to be given.	
17.	Forest land involved (hectares)	
18.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? (a) Name of the Court (b) Case No. (c) Orders or directions of the Court, if any, and its relevance with the proposed project.	

(Signature of Project Proponent
Along with name and address)

APPENDIX - IX
[See paragraph 7(i) (B)]
EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

- The following cases shall not require prior environmental clearance, namely:-
1. Extraction of ordinary clay or sand, manually, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.
 2. Extraction of ordinary clay or sand, manually, by earthen tile makers who prepare earthen tiles.
 3. Removal of sand deposits on agricultural field after flood by farmers.
 4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
 5. Community works like de-silting of village ponds or tanks, construction of village roads, ponds, bunds undertaken in Mahatama Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes, and community efforts.
 6. Dredging and de-silting of dams, reservoirs, weirs, barrages, river, and canals for the purpose of their maintenance, upkeep and disaster management.
 7. Traditional occupational work of sand by Vanjara and Oads in Gujarat vide notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14th February, 1990 of the Government of Gujarat.
 8. Digging of well for irrigation or drinking water.
 9. Digging of foundation for buildings not requiring prior environmental clearance.
 10. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nala, drain, water body, etc., to deal with any disaster or flood like situation upon orders of District Collector or District Magistrate.
 11. Activities declared by State Government under legislations or rules as non-mining activity with concurrence of the Ministry of Environment, Forest and Climate Change, Government of India.

APPENDIX - X
[See paragraph 7 (iii) (a)]
PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT

The main objective of the preparation of District Survey Report (as per the Sustainable Sand Mining Guideline) is to ensure the following:
Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.
The report shall have the following structure:

1. Introduction
2. Overview of Mining Activity in the District
3. The List of Mining Leases in the District with location, area and period of validity
4. Details of Royalty or Revenue received in last three years
5. Detail of Production of Sand or Bajari or minor mineral in last three years
6. Process of Deposition of Sediments in the rivers of the District
7. General Profile of the District
8. Land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.

9. Physiography of the District
 10. Rainfall: month-wise
 11. Geology and Mineral Wealth

In addition to the above, the report shall contain the following:

- (a) District wise detail of river or stream and other sand source.
 (b) District wise availability of sand or gravel or aggregate resources.
 (c) District wise detail of existing mining leases of sand and aggregates.

A survey shall be carried out by the DEIAA with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district.

Drainage system with description of main rivers

S. No.	Name of the River	Area drained (Sq. Km)	% Area drained in the District

Salient Features of Important Rivers and Streams:

S. No.	Name of the River or Stream	Total Length in the District (in Km)	Place of origin	Altitude at Origin

Portion of the River or Stream Recommended for Mineral Concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)

Mineral Potential

Boulder (MT)	Bajari (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)

Annual Deposition

S. No.	River or Stream	Portion of the river or stream recommended for mineral concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)
Total for the District						

A Sub-Divisional Committee comprising of Sub-Divisional Magistrate, Officers from Irrigation department, State Pollution Control Board or Committee, Forest department, Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.

Methodology adopted for calculation of Mineral Potential:

The mineral potential is calculated based on field investigation and geology of the catchment area of the river or streams. As per the site conditions and location, depth of minable mineral is defined. The area for removal of the mineral in a river or stream can be decided depending on geo-morphology and other factors, it can be 50 % to 60 % of the area of a particular river or stream. For example in some hill States mineral constituents like boulders, river born Bajri, sand up

to a depth of one meter are considered as resource mineral. Other constituents like clay and silt are excluded as waste while calculating the mineral potential of particular river or stream.

The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years.

APPENDIX - XI

[See paragraph 7 (iii) (b)]

PROCEDURE FOR ENVIRONMENTAL CLEARANCE FOR MINING OF MINOR MINERALS INCLUDING CLUSTER

The following policy shall be followed for environmental clearance of mining of minor minerals including cluster situation:-

- (1). The data provided by the States (Sustainable Sand Mining Guidelines) shows that most of the mining leases for minor minerals are of lease area less than 5 hectare. It is also reported that in hill States getting a stretch in river with area more than 5 hectare is very uncommon. So the size of lease for minor minerals including river sand mining will be determined by the States as per their circumstances.
- (2). The mining of minor minerals is mostly in clusters. The Environment Impact Assessment or Environment Management Plan are required to be prepared for the entire cluster in order to capture all the possible externalities. These reports shall capture carrying capacity of the cluster, transportation and related issues, replenishment and recharge issues, geo-hydrological study of the cluster area. The Environment Impact Assessment or Environment Management Plan shall be prepared by the State or State nominated Agency or group of project proponents in the Cluster or the project proponent in the cluster.
- (3). There shall be one public consultation for entire cluster after which the final Environment Impact Assessment or Environment Management Plan report for the cluster shall be prepared.
- (4). Environmental clearance shall be applied for and issued to the individual project proponent. The individual lease holders in cluster can use the same Environment Impact Assessment or Environment Management Plan for application for environmental clearance. The cluster Environment Impact Assessment or Environment Management Plan shall be updated as per need keeping in view any significant change.
- (5). The details of cluster Environment Impact Assessment or Environment Management Plan shall be reflected in each environmental clearance in that cluster and DEAC, SEAC, and EAC shall ensure that the mitigative measures emanating from the Environment Impact Assessment or Environment Management Plan study are fully reflected as environmental clearance conditions in the environmental clearance's of individual project proponents in that cluster.
- (6). A cluster shall be formed when the distance between the peripheries of one lease is less than 500 meters from the periphery of other lease in a homogeneous mineral area.
- (7). Form JM, Pre-Feasibility Report and mine plan for Category 'B2' projects for mining of minor minerals shall be prepared by the Registered Qualified Person or Accredited Consultants of Quality Council of India, National Accreditation Board for Education and Training. The Environment Impact Assessment or Environment Management Plan for Category 'A' and Category 'B1' projects shall be prepared by the accredited consultants of Quality Council of India, National Accreditation Board for Education and Training.
- (8). The SEIAAs shall have supervisory jurisdiction over the DEIAAs and decisions of DEIAA shall be reviewed by the SEIAA without prejudice to any provisions under any existing law.

Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease								
0 - 5ha	'B2'	Form - JM, PFR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency

List of Fresh Sand Cases

S.No.	District	Case No.	SEAC Meeting	SEIAA Meeting	EC L. No.	Date
1.	Chhatarpur	7510/2020	455 dtd. 16.09.2020	639 dtd 30.09.2020	3820	19.10.2020
2.	Chhatarpur	7517/2020	455 dtd. 16.09.2020	639 dtd 30.09.2020	3822	19.10.2020
3.	Chhatarpur	7518/2020	455 dtd. 16.09.2020	639 dtd 30.09.2020	3810	19.10.2020
4.	Tikamgarh	7135/2020	440 dtd. 06.06.2020	619 dtd 12.06.2020	1063	18.06.2020
5.	Tikamgarh	7136/2020	440 dtd. 06.06.2020	619 dtd 12.06.2020	1087	18.06.2020
6.	Tikamgarh	7137/2020	440 dtd. 06.06.2020	619 dtd 12.06.2020	1067	18.06.2020
7.	Tikamgarh	7138/2020	440 dtd. 06.06.2020	619 dtd 12.06.2020	1049	18.06.2020
8.	Tikamgarh	7139/2020	440 dtd. 06.06.2020	619 dtd 12.06.2020	1059	18.06.2020
9.	Tikamgarh	7140/2020	440 dtd. 06.06.2020	619 dtd 12.06.2020	1061	18.06.2020
10.	Tikamgarh	7348/2020	447 dtd. 22.07.2020	630 dtd 10.08.2020	2356	21.08.2020
11.	Tikamgarh	7352/2020	447 dtd. 22.07.2020	630 dtd 10.08.2020	2354	21.08.2020
12.	Burhanpur	7275/2020	443 dtd. 02.07.2020	626 dtd 17.07.2020	1901	05.08.2020
13.	Burhanpur	7276/2020	443 dtd. 02.07.2020	626 dtd 17.07.2020	1903	05.08.2020
14.	Burhanpur	7277/2020	443 dtd. 02.07.2020	626 dtd 17.07.2020	1909	05.08.2020
15.	Panna	6301/2019	425 dtd. 05.03.2020	605 dtd 07.03.2020	5128	12.03.2020
16.	Panna	7507/2020	455 dtd. 16.09.2020	639 dtd 30.09.2020	4156	23.10.2020
17.	Panna	7508/2020	455 dtd. 16.09.2020	639 dtd 30.09.2020	3838	19.10.2020
18.	Panna	7530/2020	455 dtd. 16.09.2020	639 dtd 30.09.2020	3892	19.10.2020
19.	Panna	7531/2020	455 dtd. 16.09.2020	639 dtd 30.09.2020	3748	16.10.2020
20.	Panna	7532/2020	455 dtd. 16.09.2020	639 dtd 30.09.2020	3760	16.10.2020
21.	Ratlam	7098/2020	437 dtd. 01.06.2020	619 dtd. 12.06.2020	986	18.06.2020
22.	Ratlam	7099/2020	437 dtd. 01.06.2020	619 dtd. 12.06.2020	984	18.06.2020
23.	Dhar	7201/2020	441 dtd. 15.06.2020	622 dtd. 19.06.2020	1168	19.06.2020
24.	Dhar	7202/2020	441 dtd. 15.06.2020	622 dtd. 19.06.2020	1156	19.06.2020
25.	Dhar	7203/2020	441 dtd. 15.06.2020	622 dtd. 19.06.2020	1981	05.08.2020
26.	Dhar	7204/2020	441 dtd. 15.06.2020	622 dtd. 19.06.2020	1160	19.06.2020
27.	Dhar	7205/2020	441 dtd. 15.06.2020	622 dtd. 19.06.2020	1166	19.06.2020
28.	Dhar	7206/2020	441 dtd. 15.06.2020	622 dtd. 19.06.2020	1164	19.06.2020
29.	Dhar	7207/2020	441 dtd. 15.06.2020	622 dtd. 19.06.2020	1162	19.06.2020
30.	Dhar	7208/2020	441 dtd. 15.06.2020	622 dtd. 19.06.2020	1158	19.06.2020
31.	Dhar	7209/2020	441 dtd. 15.06.2020	622 dtd. 19.06.2020	1170	19.06.2020
32.	Dhar	7290/2020	445 dtd. 04.07.2020	626 dtd. 17.07.2020	1973	05.08.2020
33.	Dhar	7291/2020	445 dtd. 04.07.2020	626 dtd. 17.07.2020	1979	05.08.2020
34.	Dhar	7292/2020	445 dtd. 04.07.2020	626 dtd. 17.07.2020	1975	05.08.2020
35.	Dhar	7293/2020	445 dtd. 04.07.2020	626 dtd. 17.07.2020	1977	05.08.2020
36.	Dhar	7413/2020	452 dtd. 27.08.2020	636 dtd. 14.09.2020	3654	14.10.2020
37.	Dhar	7414/2020	452 dtd. 27.08.2020	636 dtd. 14.09.2020	3644	14.10.2020
38.	Dhar	7415/2020	452 dtd. 27.08.2020	636 dtd. 14.09.2020	3710	16.06.2020
39.	Alirajpur	7114/2020	439 dtd. 05.06.2020	619 dtd. 12.06.2020	1083	18.06.2020
40.	Alirajpur	7115/2020	439 dtd. 05.06.2020	619 dtd. 12.06.2020	1059	18.06.2020
41.	Alirajpur	7116/2020	439 dtd. 05.06.2020	619 dtd. 12.06.2020	1055	18.06.2020

42.	Alirajpur	7117/2020	439 dtd. 05.06.2020	619 dtd. 12.06.2020	1057	18.06.2020
43.	Alirajpur	7118/2020	439 dtd. 05.06.2020	619 dtd. 12.06.2020	1079	18.06.2020
44.	Alirajpur	7121/2020	439 dtd. 05.06.2020	619 dtd. 12.06.2020	1077	18.06.2020
45.	Alirajpur	7122/2020	439 dtd. 05.06.2020	619 dtd. 12.06.2020	1073	18.06.2020
46.	Alirajpur	7123/2020	439 dtd. 05.06.2020	619 dtd. 12.06.2020	1071	18.06.2020
47.	Alirajpur	7124/2020	439 dtd. 05.06.2020	619 dtd. 12.06.2020	1081	18.06.2020
48.	Alirajpur	7125/2020	439 dtd. 05.06.2020	619 dtd. 12.06.2020	1051	18.06.2020
49.	Alirajpur	7133/2020	439 dtd. 05.06.2020	619 dtd. 12.06.2020	1085	18.06.2020
50.	Alirajpur	7160/2020	440 dtd. 06.06.2020	619 dtd. 12.06.2020	1075	18.06.2020
51.	Alirajpur	7161/2020	440 dtd. 06.06.2020	619 dtd. 12.06.2020	1186	19.06.2020
52.	Alirajpur	7162/2020	440 dtd. 06.06.2020	619 dtd. 12.06.2020	1069	18.06.2020
53.	Alirajpur	7163/2020	440 dtd. 06.06.2020	619 dtd. 12.06.2020	1065	18.06.2020
54.	Khargone	7260/2020	443 dtd. 02.07.2020	626 dtd. 17.07.2020	1931	05.08.2020
55.	Khargone	7261/2020	443 dtd. 02.07.2020	626 dtd. 17.07.2020	1929	05.08.2020
56.	Khargone	7262/2020	443 dtd. 02.07.2020	626 dtd. 17.07.2020	1927	05.08.2020
57.	Khargone	7263/2020	443 dtd. 02.07.2020	626 dtd. 17.07.2020	1933	05.08.2020
58.	Khargone	7273/2020	443 dtd. 02.07.2020	626 dtd. 17.07.2020	1925	05.08.2020
59.	Khargone	7432/2020	452 dtd. 27.08.2020	636 dtd. 14.09.2020	3660	14.10.2020
60.	Khargone	7433/2020	452 dtd. 27.08.2020	636 dtd. 14.09.2020	3658	14.10.2020
61.	Khargone	7434/2020	452 dtd. 27.08.2020	636 dtd. 14.09.2020	3744	16.10.2020
62.	Khargone	7435/2020	452 dtd. 27.08.2020	636 dtd. 14.09.2020	3712	16.10.2020
63.	Khargone	7664/2020	460 dtd. 24.09.2020	642 dtd. 05.10.2020	3890	19.10.2020
64.	Khargone	7665/2020	460 dtd. 24.09.2020	642 dtd. 05.10.2020	4120	22.10.2020
65.	Barwani	7102/2020	437 dtd. 01.06.2020	619 dtd. 12.06.2020	1348	26.06.2020
66.	Barwani	7103/2020	437 dtd. 01.06.2020	619 dtd. 12.06.2020	988	18.06.2020
67.	Barwani	7449/2020	452 dtd. 27.08.2020	636 dtd. 14.09.2020	3664	14.10.2020
68.	Barwani	7464/2020	452 dtd. 27.08.2020	636 dtd. 14.09.2020	3666	14.10.2020
69.	Barwani	7503/2020	455 dtd. 16.09.2020	639 dtd 30.09.2020	3834	18.10.2020
70.	Barwani	7504/2020	455 dtd. 16.09.2020	639 dtd 30.09.2020	3802	19.10.2020
71.	Barwani	7556/2020	455 dtd. 16.09.2020	639 dtd 30.09.2020	3800	19.10.2020
72.	Barwani	7557/2020	455 dtd. 16.09.2020	639 dtd 30.09.2020	3730	16.10.2020
73.	Barwani	7659/2020	460 dtd. 24.09.2020	642 dtd. 05.10.2020	4084	22.10.2020
74.	Barwani	7716/2020	462 dtd. 30.09.2020	643 dtd. 06.10.2020	4144	22.10.2020
75.	Barwani	7717/2020	462 dtd. 30.09.2020	643 dtd. 06.10.2020	3472	22.10.2020

prior EC subject to the following special conditions in addition to the standard conditions at annexure 'B':

1. Production of Sand as per mine plan with quantity not exceeding 27,800 cum/year.
2. A budgetary provision for Environmental management Plan of Rs. 2.87 Lakh as capital and Rs 13.80 Lakh as recurring and under CER Rs. 1.00 Lakh is proposed.

8. Case No 7135/2020 Shri Virendra Singh Jadon, E-7/M-708, Arera Colony, Dist. Bhopal, MP – 462016 Prior Environment Clearance for Sand Quarry in an area of 2.00 ha. (20,000 cum per annum) (Khasra No. 119), Village - Pathari-2, Tehsil - Lidhora, Dist. Tikamgarh (MP).

This is case of Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 119), Village - Pathari-2, Tehsil - Lidhora, Dist. Tikamgarh (MP) 2.00 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office letter no. 93 dated: 26/05/2020 has reported that there is 01 more mine operating or proposed within 500 meters around the said mine with total area of 4.00 ha including this mine.

The case was presented by the PP and their consultant. PP stated that this is a case of river sand mining on Sukhnai River. During presentation as per Google image based on coordinates provided by PP, it was observed that part of the lease is submerged in river water for which PP submitted that they will not excavate sand from the submerged water bed and this area will be remains as non – mining area and water stream will not be disturbed. The sanctioned depth of the sand is 1.0 meters. After presentation the committee asked to submit following details:

1. Revised surface map showing non– mining area which is occupied by flowing water body.
2. Revised water demand calculation.
3. Revised plantation scheme.
4. Revised EMP by adding cost of T-point maintenance, speed restrictions if evacuation is from village area and cost of water required for mining operations as suggested by the committee during presentation.
5. Revised CER adding the proposal for scholarship for meritorious students.

PP has submitted the response of above queries same date vide letter dated 06.06.2020, which was placed before the committee. Committee observed that even after deducting the volume of sand in the submerged area, the sanctioned volume of sand can be evacuated from the available dry area as per the revised plan submitted by PP. The mining shall be done as per the approved mine plan by concerned DGMs. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'B':

1. Production of Sand as per mine plan with quantity not exceeding 20,000 cum/year.
2. A budgetary provision for Environmental management Plan of Rs. 4.02 Lakh as capital and Rs 12.31 Lakh as recurring and under CER Rs. 1.20 Lakh is proposed.

9. Case No 7136/2020 Shri Virendra Singh Jadon, E-7/M-708, Arera Colony, Dist. Bhopal, MP – 462016 Prior Environment Clearance for Sand Quarry in an area of 2.00 ha. (20,000 cum per annum) (Khasra No. 14), Village - Khera Vijaypur, Tehsil - Palera, Dist. Tikamgarh (MP).

This is case of Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 14), Village - Khera Vijaypur, Tehsil - Palera, Dist. Tikamgarh (MP) 2.00 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office letter no. 79 dated: 26/05/2020 has reported that there are no more mine operating or proposed within 500 meters around the said mine.

The case was presented by the PP and their consultant. PP stated that this is a case of river sand mining on Ur River. During presentation as per Google image based on coordinates provided by PP, it was observed that approximately 50% of the lease area is submerged in river water for which PP submitted that they will not excavate sand from the submerged water bed and this area will be remains as non – mining area and water stream will not be disturbed and from remaining dry part of lease. The sanctioned depth of the sand is 1.0 meters. After presentation the committee asked to submit following details:

verified in the Collector Office letter no. 735 dated: 5/6/2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine.

The case was scheduled for the presentation in 441st SEAC meeting dated 15/06/2020 and during presentation PP submitted that in this case also the DFO certificate is missing and they are trying for DFO certificate and as and when it is issued same will be submitted. Committee decided that after submission of DFO certificate case shall be appraised.

PP has submitted the DFO certificate vide letter dated 23/06/2020, based on this submission the case was placed before committee.

The case was presented by the PP and their consultant. PP stated that this is a case of river sand mining on Morand River. During presentation as per Google image based on coordinates provided by PP, it was observed some trees in lease area, PP shall submit commitment that no tree falling is proposed during mining activities. After presentation the committee asked to submit following details:

- Part of lease submerged in water hence revised plan.

PP has submitted the response of above quarries same date vide letter dated 16.09.2020, which was placed before the committee and the same found satisfactory. Committee observed that even after deducting the volume of sand in the submerged area, the sanctioned volume of sand can be evacuated from the available dry area as per the revised plan submitted by PP. The mining shall be done as per the approved mine plan by concerned DGMs. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'B':

1. Production of Sand as per mine plan with quantity not exceeding 54,000 cum/year.
2. A budgetary provision for Environmental management Plan of Rs. 10.89 Lakh as capital and Rs 1.64 Lakh/year as recurring and under CER Rs. 1.50 Lakh/years.

19. Case No 7510/2020 M/s Anandeshwar Agro Foods Pvt. Ltd., Authorized Person, Shri Ravindra Singh Bundela, Tal Darwaza, Dist. Tikamgarh, MP – 471525 Prior Environment Clearance for Khodu Bharu Sand Quarry in an area of 1.00 ha. (15,000 cum per annum) (Khasra No. 171/6) at Village- Singarpur, Tehsil- Gaurihar, District- Chhatarpur (MP).

This is case of Khodu Bharu Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 171/6) at Village- Singarpur, Tehsil- Gaurihar,

District- Chhatarpur (MP) 1.00 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office (Ekal Praman-Patr) letter no. 1516 dated: 18/08/2020 has reported that there are 01 more mines operating or proposed within 500 meters around the said mine with total area of 1.388 ha., including this mine.

The case was presented by the PP and their consultant. PP stated that this is a case of Khodu Bharu sand mining for 01 year. During presentation as per Google image based on coordinates provided by PP, it was observed that 2-3 trees is in lease area, PP shall submit commitment that no tree falling is proposed. After presentation the committee asked to submit following details:

- Revised CER as suggested by committee.
- Revised plantation as suggested by committee.
- Commitment from PP that no tree falling is proposed during all the mining activities.
- Copy of lease agreement.

PP has submitted the response of above quarries same date vide letter dated 16.09.2020, which was placed before the committee and the same found satisfactory. The mining shall be done as per the approved mine plan by concerned DGMs. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'C':

1. Production of Sand as per mine plan with quantity not exceeding 15,000 cum/year.
2. A budgetary provision for Environmental management Plan of Rs. 06.87 Lakh as capital and Rs 2.78 Lakh/year as recurring and under CER Rs. 1.00 Lakh/years.

20. Case No 7517/2020 M/s Anandeshwar Agro Foods Pvt. Ltd., Authorized Person, Shri Ravindra Singh Bundela, Tal Darwaza, Dist. Tikamgarh, MP – 471525 Prior Environment Clearance for Khodu Bharu Sand Quarry in an area of 0.388 ha. (5,000 cum per annum) (Khasra No. 171/3) at Village- Singarpur, Tehsil- Gaurihar, District- Chhatarpur (MP)

This is case of Khodu Bharu Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 171/3) at Village- Singarpur, Tehsil- Gaurihar,

The 443rd meeting of the State Expert Appraisal Committee (SEAC) was held on 02nd July, 2020 under the Chairmanship of Mohd. Kasam Khan for the projects / issues received from SEIAA. The following members attended the meeting in person or through video conferencing -

1. Dr. Mohd. Akram Khan, Member.
2. Dr. A. K. Sharma, Member.
3. Dr. Sonal Mehta, Member.
4. Dr. Jai Prakash Shukla, Member.
5. Dr. R. Maheshwari, Member.
6. Dr. Rubina Chaudhary, Member.

The Chairman welcomed all the members of the Committee and thereafter agenda items were taken up for deliberations.

1. **Case No 7275/2020 M/s Bamdev Global, authorized person Shri Upendra Gupta, E-91, Shree Nath Vihar, Chilla Road Banda (UP)-210001 Prior Environment Clearance for approval of Sand Quarry in an area of 4.00 ha. (40000 cum per annum) (Khasra No. 1 part) at Village- Sirsoda, Tehsil- Burhanpur, District- Burhanpur (MP)**

This is case of Sand Quar. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 1 part) at Village- Sirsoda, Tehsil- Burhanpur, District- Burhanpur (MP) 4.00 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office (Ekal Praman-Patr) letter no. 15 dated 03/06/2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine.

The case was presented by the PP and their consultant. PP stated that this is a case of river sand mining on Tapti River and mining will be done by manually. The sanctioned depth of the sand is 1.5 meters. After presentation the committee asked to submit following details:

1. Revised EMP with budget allocation for enhancing width of road up to 05 meters (excluding solders) and proposal of 02 nos. life jacket under PPE's in case of flood emergency.
2. Revised plantation species as suggested by committee.

3. Revised evacuation plan with corrected number of trips commensurate with the daily production.
4. Revised CER adding School/ Gram Panchayat related activities as suggested during presentation.

PP has submitted the response of above queries same date vide letter dated 02.07.2020, which was placed before the committee. The mining shall be done as per the approved mine plan by concerned DGMs. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'B':

1. Production of Sand as per mine plan with quantity not exceeding 40,000 cum/year.
2. A budgetary provision for Environmental management Plan of Rs.11.01Lakh as capital and Rs 04.36 Lakh as recurring cost and under CER Rs. 0.50 Lakh /year is proposed.

2. Case No 7276/2020 M/s Bamdev Global, authorized person Shri Upendra Gupta, E-91, Shree Nath Vihar, Chilla Road Banda (UP)-210001 Prior Environment Clearance for approval of Sand Quarry in an area of 4.00 ha. (40000 cum per annum) (Khasra No. 335) at Village- Ramakheda Kalan, Tehsil- Khaknar, District- Burhanpur (MP)

This is case of Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 335) at Village- Ramakheda Kalan, Tehsil- Khaknar, District- Burhanpur (MP) 4.00 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office letter no. 159 dated 03/2/2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine.

The case was presented by the PP and their consultant. PP stated that this is a case of river sand mining on Tapti River. During presentation as per Google image based on coordinates provided by PP, it was observed that the part of the lease is submerged in the water towards eastern side of the lease for which PP submitted that they will left submerged area as non – mining area. PP further submitted that randomly the upper layer of the sand approx. 0.50 to 1.0 meter depth

- PP shall submit revised surface plan leaving suitable area as non mining area towards Road Bridge as per Enforcement & Monitoring Guidelines for Sand Mining-2020.

PP has submitted the response of above quarries same date vide letter dated 16.09.2020, which was placed before the committee and the same found satisfactory. Committee observed that even after deducting the volume of sand in the submerged area, the sanctioned volume of sand can be evacuated from the available dry area as per the revised plan submitted by PP. The mining shall be done as per the approved mine plan by concerned DGMs. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'B':

1. Production of Sand as per mine plan with quantity not exceeding 34,128 cum/year.
2. A budgetary provision for Environmental management Plan of Rs. 03.33 Lakh as capital and Rs 5.02 Lakh/year as recurring and under CER Rs. 0.80 Lakh/years.

10. Case No 7507/2020 Shri Rasmeet Singh Malhotra, Near Alka Talkies, Nehru Ward, Pipariya, Dist. Hoshangabad, MP – 461775 Prior Environment Clearance for Sand Quarry in an area of 2.760 ha. (30,219 cum per annum as per Approved mining plan) (Khasra No. 193, 198, 218, 219), Village - Ramnai, Tehsil - Ajaygarh, Dist. Panna (MP).

This is case of Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 193, 198, 218, 219), Village - Ramnai, Tehsil - Ajaygarh, Dist. Panna (MP) 2.760 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office (Ekal Praman-Patr) letter no. 1183 dated: 18/08/2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine.

The case was presented by the PP and their consultant. PP stated that this is a case of Khodu Bharu sand mining for 01 year. During presentation as per Google image based on coordinates provided by PP, it was observed some trees in lease area, PP shall submit commitment that no tree falling is proposed during mining activities. After presentation the committee asked to submit following details:

- Commitment from PP that no tree falling is proposed during mining activities.

PP has submitted the response of above quarries same date vide letter dated 16.09.2020, which was placed before the committee and the same found satisfactory. The mining shall be done as per the approved mine plan by concerned DGMs. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'C':

1. Production of Sand as per mine plan with quantity not exceeding 30,219 cum/year.
2. A budgetary provision for Environmental management Plan of Rs. 12.91 Lakh as capital and Rs 1.66 Lakh/year as recurring and under CER Rs. 1.00 Lakh/years.

11. Case No 7508/2020 Shri Rasmeet Singh Malhotra, Near Alka Talkies, Nehru Ward, Pipariya, Dist. Hoshangabad, MP – 461775 Prior Environment Clearance for Sand Quarry in an area of 1.050 ha. (15,700 cum per annum) (Khasra No. 114/14), Village - Beera, Tehsil - Ajaygarh, Dist. Panna (MP).

This is case of Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 114/14), Village - Beera, Tehsil - Ajaygarh, Dist. Panna (MP) 1.050 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office (Ekal Praman-Patr) letter no. 1166 dated: 18/08/2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine.

The case was presented by the PP and their consultant. PP stated that this is a case of Khodu Bharu sand mining. After presentation the committee asked to submit following details:

- Revised EMP by adding budget for life saving jackets as suggested by the committee.

PP has submitted the response of above quarries same date vide letter dated 16.09.2020, which was placed before the committee and the same found satisfactory. The mining shall be done as per the approved mine plan by concerned DGMs. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'C':

1. Production of Sand as per mine plan with quantity not exceeding 15,700 cum/year.

submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'B':

1. Production of Sand as per mine plan with quantity not exceeding 37,062 cum/year.
2. A budgetary provision for Environmental management Plan of Rs. 11.90 Lakh as capital and Rs 1.40 Lakh/year and under CER Rs. 0.36 Lakh.

7. Case No 7098/2020 M/s D.S. and Company, Authorised Person, Shri Jitendra Singh Bhadoriya, Ward No. 14, Old Khirhani Naka, Vinova Bhawe Ward, Dist. Katni, MP Prior Environment Clearance for Sand Quarry in an area of 5.0 ha. (3000 cum per annum) (Khasra No. 132), Village - Ketukhedi, Tehsil - Jaora, Dist. Ratlam (MP)

This is case of Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 132), Village - Ketukhedi, Tehsil - Jaora, Dist. Ratlam (MP) 5.0 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office letter no. 1566 dated 13.03.2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine.

The case was presented by the PP and their consultant. PP stated that this is a case of river sand mining, during presentation as per Google image January 2019, based on coordinates provided by PP, it was observed that most part of lease area is submerged in the water for which PP submitted that the water filled area recedes down (dried up) in the month of April, May and June and they will mine the lease only in these three months that too when there is not water. PP further submitted that they will not excavate sand from the area submerged in water as mid stream mining is not permitted. After presentation the committee asked to submit following details:

1. Revised surface map showing non – mining area.
2. Current site photographs of the lease area showing sand availability.

PP has submitted the response of above quarries same date vide letter dated 01.06.2020, which was placed before the committee and the same found satisfactory , as per revised surface plan now, available area for mining is 12500 sq.m. so as per average depth of the area 0.5 meters, the total available volume for mining of sand is 6250.0 m3. Hence, the desired quantity of sand is easily obtainable. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior

EC subject to the following special conditions in addition to the standard conditions at annexure 'B':

1. Production of Sand as per mine plan with quantity not exceeding 3,000 cum/year.
2. Sand mining is permitted only in the month of April, May and June when water dried up.
3. A budgetary provision for Environmental management Plan of Rs. 8.11 Lakh as capital and Rs 4.83 Lakh/year and under CER Rs. 0.40 Lakh/year has proposed.

8. Case No 7099/2020 M/s D.S. and Company, Authorised Person, Shri Jitendra Singh Bhadoriya, Ward No. 14, Old Khirhani Naka, Vinova Bhawe Ward, Dist. Katni, MP Prior Environment Clearance for Sand Quarry in an area of 3.0 ha. (4000 cum per annum) (Khasra No. 375), Village - Bahadurpur Jagir, Tehsil - Jaora, Dist. Ratlam (MP)

This is case of Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 375), Village - Bahadurpur Jagir, Tehsil - Jaora, Dist. Ratlam (MP) 3.0 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office letter no. nil dated 13.03.2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine.

The case was presented by the PP and their consultant. PP stated that this is a case of river sand mining, during presentation as per Google image based on coordinates provided by PP, it was observed that entire lease area is submerged in the water due to bunding/ stop dam in the north-east side, which is only 20 meters away. PP submitted that the sanctioned quantity is only 4000 cum/year and same can be evacuated from the river banks when water recedes down after December. Committee after deliberation decided that PP shall left 250 meters area as non-mining area from stop dam in order to protect stop dam from sand mining. After presentation the committee asked to submit following details:

1. Revised surface map showing non – mining area.
2. Current site photographs of the lease area showing sand availability.

PP has submitted the response of above quarries same date vide letter dated 01.06.2020, which was placed before the committee and the same found satisfactory, as per revised surface plan now, available area for mining is 13400 sq.m. so as per average depth of the area 0.5 meters, the total available volume for mining of sand is 6700 m³. Hence, the desired quantity of sand is easily obtainable. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior

The 441st meeting of the State Expert Appraisal Committee (SEAC) was held on 15th June, 2020 under the Chairmanship of Mohd. Kasam Khan for the projects / issues received from SEIAA. The following members attended the meeting in person or through video conferencing -

1. Dr. Mohd. Akram Khan, Member.
2. Dr. A. K. Sharma, Member.
3. Dr. Sonal Mehta, Member.
4. Dr. Jai Prakash Shukla, Member.
5. Dr. R. Maheshwari, Member.
6. Dr. Rubina Chaudhary, Member.
7. Shri A.A. Mishra, Secretary.

The Chairman welcomed all the members of the Committee and thereafter agenda items were taken up for deliberations.

1. **Case No 7201/2020 Shri Virendra Singh Jadoun, E-7/M-708, Arera Colony, Dist. Bhopal, MP – 462016 Prior Environment Clearance for Sand Quarry in an area of 4.0 ha. (1000 cum per annum) (Khasra No. 486), Village - Kukshi, Tehsil - Kukshi, Dist. Dhar (MP)**

This is case of Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 486), Village - Kukshi, Tehsil - Kukshi, Dist. Dhar (MP) 4.0 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office (Ekal Praman-Patr) no. 1060 dated: 27/5/2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine.

The case was presented by the PP and their consultant. PP stated that this is a case of river sand mining on Bagh River. During presentation as per Google image based on coordinates provided by PP, it was observed that in the upstream of the lease a check dam is located at the distance of 75 meters, for which PP submitted that they will left 250 meters in the upstream side of the check dam as non – mining area as per as per Enforcement and Monitoring Guidelines For Sand Mining- 2020. The sanctioned depth of the sand is 1.0 meters. After presentation the committee asked to submit following details:

1. Revised surface map showing non– mining area up to 250 meters in the upstream from a check dam.
2. Gram sabha NOC

3. Revised EMP by adding cost of T-point maintenance, speed restrictions if evacuation is from village area and cost of water required for mining operations as suggested by the committee during presentation.
4. Revised CER add School/ Gram Panchayat related activities as suggested during presentation.

PP has submitted the response of above queries same date vide letter dated 15.06.2020, which was placed before the committee. Committee observed that even after deducting the volume of sand in the non- mining area, the sanctioned volume of sand can be evacuated from the available dry area as per the revised plan submitted by PP. The mining shall be done as per the approved mine plan by concerned DGMS. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'B':

1. Production of Sand as per mine plan with quantity not exceeding 1,000 cum/year.
2. 250 meters in the upstream side of the check dam to be left as non – mining area
2. A budgetary provision for Environmental management Plan of Rs. 5.93 Lakh as capital and Rs 4.125 Lakh as recurring and under CER Rs. 0.25 Lakh/Year is proposed.

2. **Case No 7202/2020 Shri Virendra Singh Jadoun, E-7/M-708, Arera Colony, Dist. Bhopal, MP - 462016, SIA/MP/MIN/154749/2020 Prior Environment Clearance for Sand Quarry in an area of 1.0 ha. (500 cum per annum) (Khasra No. 100), Village - Naingaon, Tehsil - Kukshi, Dist. Dhar (MP)**

This is case of Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 100), Village - Naingaon, Tehsil - Kukshi, Dist. Dhar (MP) 1.0 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office Ekal Praman-Patr no. 1058 dated: 27/5/2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine.

The 439th meeting of the State Expert Appraisal Committee (SEAC) was held on 05th June, 2020 under the Chairmanship of Mohd. Kasam Khan for the projects / issues received from SEIAA. The following members attended the meeting in person or through video conferencing -

1. Dr. Mohd. Akram Khan, Member.
2. Dr. A. K. Sharma, Member.
3. Dr. Sonal Mehta, Member.
4. Dr. Jai Prakash Shukla, Member.
5. Dr. R. Maheshwari, Member.
6. Dr. Rubina Chaudhary, Member.
7. Shri A.A Mishra, Secretary.

The Chairman welcomed all the members of the Committee and thereafter agenda items were taken up for deliberations.

1. Case No 7114/2020 Shri Veranda Singh Jaden, E-7/M-708, Arera Colony, Dist. Bhopal, MP – 462016 Prior Environment Clearance for Sand Quarry in an area of 2.180 ha. (7,500 cum per annum) (Khasra No. 775, 884), Village - Agalgota, Dist. Alirajpur (MP).

This is case of Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 775, 884), Village - Agalgota, Dist. Alirajpur (MP) (MP) 2.180 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office letter no. 182 dated: 19/03/2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine.

During presentation as per Google image based on coordinates provided by PP, within 500 meters following sensitive features were observed of the lease area:

Sensitive Features	Approximate aerial distance from the lease area in meters	Direction	Remarks
Seasonal Nallah	Joining lease	North-East	Setback of 50meters shall be left as non-mining zone

The case was presented by the PP and their consultant. PP stated that this is a case of river sand mining on Nakda flood plain which itself a tributary of Orsang River. The sanctioned depth of the sand is 3.0 meters. After presentation the committee asked to submit following details:

1. Revised surface map showing non – mining area which is occupied by Seasonal Nallah.
2. Revised CER by incorporating scholarship to meritorious student and awareness camp for female literacy nearest villages.
3. Clarification for Gram Sabah/ Gram Panchayat NOC.

PP has submitted the response of above quarries same date vide letter dated 05.06.2020, which was placed before the committee. Committee observed that even after deducting the volume of sand in the submerged area, the sanctioned volume of sand can be evacuated from the available dry area as per the revised plan submitted by PP. The mining shall be done as per the approved mine plan by concerned DGMs. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'B':

1. Production of Sand as per mine plan with quantity not exceeding 7,500 cum/year.
 2. A budgetary provision for Environmental management Plan of Rs. 7.35 Lakh as capital and Rs 2.98 Lakh/year as recurring and under CER Rs. 0.68 Lakh/year.
2. **Case No 7115/2020 Shri Virendra Singh Jadoun, E-7/M-708, Arera Colony, Dist. Bhopal, MP – 462016 Prior Environment Clearance for Sand Quarry in an area of 1.00 ha. (4,000 cum per annum) (Khasra No. 624), Village - Mehni, Dist. Alirajpur (MP)**

This is case of Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 624), Village - Mehni, Dist. Alirajpur (MP) 1.00 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Ekal Praman-Patr no. 345 dated: 23/05/2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine.

During presentation as per Google image based on coordinates provided by PP, within 500 meters following sensitive features were observed of the lease area:

Sensitive Features	Approximate aerial distance from the lease area in meters	Direction	Remarks
Cross-way	Adjacent to lease	South-West	Setback of 50meters shall be left as non-mining zone.
Small Road Bridge	200 meters	NW side	Being the downstream side, 500 meters set back shall be left as non

the other mine which is within 500 meters is surrendered and they will not carryout mining operations in surrendered mine. The mining shall be done as per the approved mine plan by concerned DGMs. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'B':

1. Production of Sand as per mine plan with quantity not exceeding 28,000 cum/year.
2. A budgetary provision for Environmental management Plan of Rs. 11.03 Lakh as capital and Rs 3.675 Lakh as recurring cost and under CER Rs. 01.45 Lakh /year is proposed.

6. Case No 7260/2020 M/s R.K. Gupta Contractors and Engineers Pvt.Ltd., Authorized Person- Shri Rajendra Kumar Gupta, Director, B-72, Shahpura, Bhopal (MP)-451225 Prior Environment Clearance for approval of Khodu Bharu Sand Quarry in an area of 5.00 ha. (25000 cum per annum) (Khasra No. 176) at Village- Jalkoti, Tehsil- Maheshwar, District- Khargone (MP)

This is case of Khodu Bharu Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 176) at Village- Jalkoti, Tehsil- Maheshwar, District- Khargone (MP) 5.00 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office (Ekal Praman-Patr) letter no. Nil dated 01/6/2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine.

In this meeting the case was presented by the PP and their consultant. The PP stated that this is Khodu-Bharu sand mine and such sand deposits are accumulated in the field due to erosion and recurrence flood by the tributary of River Narmada in the long course of time. As per Google image it was observed by committee that some trees are in existence within the lease area for which PP submitted that area occupied by trees will not be mined out and trees will be preserved. PP further submitted that the sanctioned depth of the sand mine is 3.0 meters and the sanctioned volume is only 25,000 cum/year and thus only 0.85 ha area will be required for sanctioned production. After presentation the committee asked to submit following details:

- Inventory of the trees existing within the lease area and commitment that they will not be uprooted.
- Revised Plantation species as suggested.
- Revised CSR activity as proposal for grazing land development in the affected village as suggested by the committee.

PP has submitted the response of above quarries same date vide letter dated 02.07.2020, which was placed before the committee and the same found satisfactory. The mining shall be done as per the approved mine plan by concerned DGMs. The EIA/EMP and other submissions made by the PP earlier were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'C':

- Production of Sand as per mine plan with quantity not exceeding 25,000 cum/year.
- A budgetary provision for Environmental management Plan of Rs. 22.96 Lakh as capital and Rs 4.08Lakh as recurring cost and under CER Rs. 0.60 Lakh/year is proposed.

7. Case No 7261/2020 M/s R.K. Gupta Contractors and Engineers Pvt.Ltd., Authorized Person- Shri Rajendra Kumar Gupta, Director, B-72, Shahpura, Bhopal (MP)-451225 Prior Environment Clearance for approval of Khodu Bharu Sand Quarry in an area of 5.00 ha. (30000 cum per annum) (Khasra No. 55/1) at Village- Pandyaghat, Tehsil- Maheshwar, District- Khargone (MP)

This is case of Khodu Bharu Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 55/1) at Village- Pandyaghat, Tehsil- Maheshwar, District- Khargone (MP) 5.00 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office (Ekal Praman-Patr) letter no. NIL dated 01/6/2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine.

The case was presented by the PP and their consultant PP stated that this is a Khodu-Bharu sand mine and such sand deposits are accumulated in the field due to erosion and recurrence flood by

11. Case No 7102/2020 M/s Ambey Suppliers Pvt. Ltd, Authorised Person, Shri Jitendra Singh Bhadoriya, B-3, 1st Floor, Saket, New Delhi - 110017, Prior Environment Clearance for Sand Quarry in an area of 5.0 ha. (12573 cum per annum) (Khasra No. 705), Village - Dondwada, Tehsil - Niwali, Dist. Barwani (MP)

This is case of Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at (Khasra No. 705), Village - Dondwada, Tehsil - Niwali, Dist. Barwani (MP) 5.0 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office letter no. 606 dated 20.5.2020 has reported that there are no- more mines operating or proposed within 500 meters around the said mine.

The case was presented by the PP and their consultant. PP stated that this is a case of river sand mining, during presentation as per Google image based on coordinates provided by PP; it was observed that small part of lease area is occupied by the River water channel. After presentation the committee asked to submit following details:

1. Revised surface map showing non – mining area based on available production.
2. NOC from Gram Panchayat.
3. Photographs of lease showing sand availability.

PP has submitted the response of above quarries same date vide letter dated 01.06.2020, which was placed before the committee and the same found satisfactory , as per revised surface plan now, available area for mining is 14,000 sq.m. so as per average depth of the area 1.0 meters, the total available volume for mining of sand is 14,000 m³. Hence, the desired quantity of sand is easily obtainable. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'B':

1. Production of Sand as per mine plan with quantity not exceeding 12,573 cum/year.
2. A budgetary provision for Environmental management Plan of Rs. 8.0 Lakh as capital and Rs 5.0 Lakh/year and under CER Rs. 1.10 Lakh/year has proposed.



State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5, Arera Colony
Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

To,
Shri M/s Vivek Patel,
R/o Patel Ward, Bakhar Kandeli,
Dist. Narsinghpur, MP - 464224.
Email: envi.rclearance2020@gmail.com,
Mobile No.- 9406549566.

No.: 6494 /SEIAA/21
Date: 16.2.21

Sub:- Case No. 8101/2021 Prior Environmental Clearance for **Sand Quarry** in an area of 1.881 ha. for production capacity of 4000 cum per annum at Khasra No. 159 at Village - Devli, Tehsil - Kurwai, Dist. Vidisha (MP) by Shri M/s Vivek patel, Patel Ward, Bakhar Kandeli, Dist. Narsinghpur, MP - 464224. Email: envi.rclearance2020@gmail.com, Mobile No.- 9406549566.

This has reference to your letter received in SEIAA office on 13.1.2021 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form - I, Appendix-1 Mining Plan & EMP, the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

- I. There is no human settlement within 500 m. There is no National Park/Sanctuary within 10 Km radius. There is no forest boundary within 250m from mining site.
- II. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14th September 2006. It lies at geographical coordinate latitude 24^o0'25.26" N, to 24^o5.95" N and longitude 78^o0'29.42" E to 78^o0'26.06"E as per Mining Plan.
- III. Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 657th meeting dtd . 8.2.2021 and decided to accept the recommendations of 475th SEAC meeting dated 28.01.2020.

Hence, Prior Environmental Clearance is granted for Sand Quarry in an area of 1.881 ha. for production capacity of 4000 cum per annum at Khasra No. 159 at Village - Devli, Tehsil - Kurwai, Dist. Vidisha (MP) for the lease period to Shri M/s Vivek patel, Patel Ward, Bakhar Kandeli, Dist. Narsinghpur, MP - 464224. subject to the following specific conditions as recommended by SEIAA & SEAC and subsequent Standard Conditions.

A. SPECIFIC CONDITIONS

1. PP shall not start mining activity before execution of lease agreement.
2. The production capacity shall be limited to the quantity as recommended by SEAC.
3. No ramp will be allowed within the river basin to transport sand to the other bank. Transportation will be allowed on the bank side where the mineral is being excavated.
4. The entire lease area should be properly fenced and boundary stones marked at the site.
5. Leaving the submerged area as non-mining zone as committed in SEAC.
6. No in-stream mining shall be allowed. The local authorities should ensure that the mining activity is confined only in the dry portion where sand is exposed.
7. The depth of the pit shall be as per Approved Mining Plan.
8. No transportation shall be permitted within the village.
9. Alternate transportation route should be decided in consultation with the local Gram Panchayat.
10. Total 2800 saplings of suitable tree species i.e. Pipal, Bargad, Sissoo, Neem, Aam, Mahua etc. shall be planted by PP in first three years under plantation programme at approach road, river bank and Khasra No. 160 in consultation with Gram Panchayat/ District Administration. PP shall also explore and identify the chunk of land in the area from revenue record to carry out plantation programme as proposed.
11. Over loading will be strictly prohibited.
12. Water sprinkling will be done on the approach road on the regular basis.
13. PP must ensure the implementation of following CER as committed :
 - ❖ Construction of cemented benches for passengers in bus stop at Delvi village.
 - ❖ Construction of welcome gate at villages Devli.

PP shall ensure contribution of funds on behalf of village under Jal Jeewan Mission in consultation with Janpad Panchayat and PHED. PP shall give preference to develop/provide infrastructural facilities in schools or aanganwadies of above villages. The modification to the above activities can be made with the permission of the district administration and need based activity for the development of nearby villages shall be implemented by PP in consultation with the District Collector and Gram Panchayat.
14. PP should ensure to submit half yearly compliance report, Plantation and CER activity report along with photographs of all activities in MP-SEIAA. If PP is failed to upload or submit two consecutive half yearly compliance reports of EC conditions to concerned authority (SEIAA and Regional Office, MoEF&CC, Gol, Bhopal) than prior environmental clearance issued to PP will automatically be treated as cancelled/ revoked as per OM No. 930/SEIAA/2019 dated 30.05.2019 issued by MPSEIAA.
15. A budgetary provision for Environmental management Plan of Rs. 9.54 Lakh as capital and Rs 02.49 Lakh/year as recurring are proposed by PP.
16. District Authority should annually record the deposition of sand in the lease area (at an interval of 100 meters for leases 10 ha or > 10.00 ha and at an interval of 50 meters for leases < 10 ha.) before monsoon & in the last week of September and maintain the records in RL (Reduce Level) Measurement Book. Accordingly authority shall allow lease holder to excavate only the replenished quantity of sand in the subsequent year.
17. The lease boundary should be clearly demarcated at site with the given co-ordinates by pillars. Necessary safety signage & caution boards shall be displayed at mine site.
18. Overhead sprinklers arrangements with solar pumps should be provided for dust suppression at the exit of the lease area and fixed types sprinklers on the evacuation road. PP should maintain a log book wherein daily details of water sprinkling and vehicle movement are recorded.
19. Only registered vehicles/tractor trolleys which are having the necessary registration and permission for the aforesaid purpose under the Motor Vehicle Act and also insurance coverage for the same shall alone be used for said purpose.
20. Transportation of material shall only be done in covered & PUC certified vehicles with required moisture to avoid fugitive emissions. Transportation of minerals shall not be carried out through forest area without permissions from the competent authority.
21. Mineral evacuation road shall be made Pucca (WBM/black top) by PP.
22. Sand and gravel shall not be extracted up to a distance of 1 kilometer (1Km) from major bridges

- and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
23. Mining depth should be restricted to 3 meters or water level, whichever is less and distance from the bank should be 1/4th of river width and should not be less than 7.5 meters. No in-stream mining is allowed. Established water conveyance channels should not be relocated, straightened, or modified.
 24. Demarcation of mining area with pillars and geo-referencing should be done prior to the start of mining.
 25. PP shall carry out independent environmental audit atleast once in a year by reputed third party entity and report of such audit be placed on public domain.
 26. No Mining shall be carried out during Monsoon season.
 27. The mining shall be carried out strictly as per the approved mine plan and in accordance with the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF&CC ensuring that the annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan.
 28. If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology.
 29. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
 30. Necessary consents shall be obtained from MPPCB and the air/water pollution control measures have to be installed as per the recommendation of MPPCB.
 31. Thick plantation shall be carryout on the banks of the river adjacent to the lease, mineral evacuation road and common area in the village. PP would maintain the plants for five years including casualty replacement. PP should also maintain a log book containing annual details of tree plantation and causality replacement and to take adequate precautions so as not to cause any damage to the flora and fauna during mining operations.
 32. Appropriate activities shall be taken up for social up-liftment of the area. Funds reserved towards the same shall be utilized through Gram Panchayat/competent authority.
 33. Six monthly occupational health surveys of workers shall be carryout and all the workers shall be provided with necessary PPE's. Mandatory facilities such as Rest Shelters, First Aid, Proper Fire Fighting Equipments and Toilets (separate for male & female) shall also be provided for all the mine workers and other staff. Mine's site office, rest shelters etc shall be illuminated and ventilated through solar lights.
 34. A separate bank account should be maintained for all the expenses made in the EMP and CER activities by PP for financial accountability and these details should be provided in Annual Environmental Statement. In case the allocated EMP budget for mitigative measures to control the pollution is not utilized fully, the reason of under utilization of budgetary provisions for EMP should be addressed in annual return.
 35. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.
 36. The amount towards reclamation of the pit and land in MLA shall be carried out through the mining department. The appropriate amount as estimated for the activity by mining department has to be deposited with the Collector to take up the activity after the mine is exhausted.
 37. NOC of Gram Panchayat should be obtained for the water requirement and forest department before uprooting any trees in the lease area.
 38. The leases which are falling <250 meters of the forest area and PP has obtained approval for the Divisional Level Commissioner committee, all the conditions stipulated by Divisional Level Commissioner committee shall be fulfilled by the PP.
 39. Expansion or modernization in the project, entailing capacity addition with change in process and or technology and any change in product - mix in proposed mining unit shall require a fresh Environment Clearance.
 40. If it being a case of Temporary Permit (TP), the validity of EC should be only up to the validity of

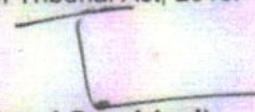
TP and PP has to ensure the execution of closure plan.

41. A separate budget in EMP & CER shall maintained for development and maintenance of grazing land as per the latest O.M dated 16/01/2020.
42. The project proponent shall follow the mitigation measures provided in MoEFCCs Office Memorandum No. Z-11013/57/2014-IA. II (M) dated 29th October 2014, titled "Impact of mining activities on Habitations-issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
43. Any change in the correspondence address shall be duly intimated to all the regulatory authority within 30 days of such change.
44. Mining Lease boundary shall be appropriately earmarked with fencing.
45. A display board with following details of the project is mandatory at the entry to the mine.
 - a. Lease owner's Name, Contact details etc.
 - b. Mining Lease area of the project (in ha.)
 - c. Production capacity of the project.
46. Following conditions must be implemented by PP in case of sand mining as per NGT (CZ) order dated 19/10/2020 in OA NO. 66/2020 and SEIAA's instruction vide letter No. 5084 dated 09/12/2020.
 - i. The Licensee must use minimum number of poclains and it should not be more than two in the project site.
 - ii. The District Administration should assess the site for Environmental impact at the end of first year to permit the continuation of the operation.
 - iii. The ultimate working depth shall be 01 m from the present natural river bed level and the thickness of the sand available shall be more than 03 m the proposed quarry site.
 - iv. The sand quarrying shall not be carried out blow the ground water table under any circumstances. In case, the ground water table occurs within the permitted depth at 01 meter, quarrying operation shall be stopped immediately.
 - v. The sand mining should not disturb in any way the turbidity, velocity and flow pattern of the river water.
 - vi. The mining activity shall be monitored by the Taluk level Force once in a month by conducting physical verification.
 - vii. After closure of the mining, the licensee shall immediately remove all the sheds put up in the quarry and all the equipments used for operation of sand quarry. The roads/pathways shall be leveled to let the river resume its normal course without any artificial obstruction to the extent possible.
 - viii. The mined out pits to be backfilled where warranted and area should be suitable landscaped to prevent environmental degradation.
 - ix. PP shall adhere to the norms regarding extent and depth of quarry as per approved mining plan. The boundary of the quarry shall be properly demarcated by PP.

B. STANDARD CONDITIONS

- 1 No heavy vehicles shall be allowed to enter the river bed.
- 2 The transporation of the sand from the excavation pits of the leased area to the loading point shall be through trollies (tractor trollies) and not by heavy vehicles.
- 3 Only registered tractor trollies which are having the necessary registration and permission for the aforesaid purpose under the Motor Vehicle Act and also insurance coverage for the same shall alone be used for the said purpose.
- 4 The banks on the curve of the river regime should be stabilized by proper bunds and then proper plantation should be carried out. Collector, should monitor so that the sand mining should not disturb the ecology of the region.
- 5 Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
- 6 It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- 7 It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
- 8 It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting.

- 9 Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration.
- 10 Parking of vehicles should not be made on public places.
- 11 Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
- 12 Measures for prevention and control of soil erosion and management of silt shall be undertaken.
- 13 The project proponent will ensure necessary protection measures around the mine pit, waste dumps.
- 14 Plantation programme shall be carried out as per EMP. Self sustenance of the vegetation should be ensured. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
- 15 The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation.
- 16 Project Proponent shall ensure appropriate arrangement for shelter and drinking water for the mine workers.
- 17 Persons working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
- 18 Dispensary facilities for first-aid shall be provided at site.
- 19 A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies, as applicable, in addition to the relevant officers of the Government
- 20 The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.
- 21 Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 22 Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


 (Tanvi Sundriyal)
 Member Secretary

Endt No. 6495 / SEIAA/21 Dated: 16.2.21

Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District Vidisha M. P.
5. Divisional Forest Officer, District Vidisha M. P.
6. I.A. Division, Monitoring Cell, MoEF & CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
9. District Mining Officer, District Vidisha M. P.
10. DEO, MPSEIAA upload on website.
11. Guard file


 (Alok Nayak)
 Senior Scientific Officer

देवेन्द्र बागड़ी

Annexure- 9

मध्यप्रदेश रेत (खनन, परिवहन,
भण्डारण एवं व्यापार) नियम, 2019

The Madhya Pradesh Sand (Mining,
Transportation, Storage and Trading)
Rules, 2019

(अद्यतन संशोधित)

Edition : 2020

Price : ₹ 140/-



इण्डिया लॉ हाउस, इन्दौर

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- (b) The mining plan shall consist of the location (latitude -longitude) of the mines, quantity of mineable sand available in the sand quarry and other issues, as provided for in Madhya Pradesh Minor Mineral Rules 1996.
- (c) The Collector shall approve the mining plan on the basis of recommendations of the technically qualified officer (Post Graduate Degree Holder in Geology/Applied Geology) of the department posted in the district and in case if in any district technically qualified officer is not posted, in such case concerned Regional head or Director shall approve the mining plans.
- (d) The mining plan shall be prepared only on the basis of actual quantity available/estimated and all the Mining operations shall be carried out in accordance with the approved mining plan.

(2) **Environmental Clearance.**-The successful tenderer after getting approved mining plan, within a maximum period of 15 days, shall submit application before the competent authority to obtain Environmental Clearance in accordance with notification issued by Ministry of Environment, Forest and Climate Changes.

(3) **Water and Air Consent.**-The successful tenderer after getting environmental clearance within a maximum period of 7 days, shall submit application before the competent authority for obtaining the consent under the Water (Prevention of pollution and control) Act, 1974 and the Air (Prevention of Pollution and Control) Act 1981.

(4) **Permissible Quantity.**-The mining shall be permitted upto mineable quantity fixed in mining plan, environmental clearance, water and air consent (whichever is less).

(5) The annual contract amount shall not be reduced in any case if there is reduction in mineable quantity in approved mining plan, environmental clearance, water and air Consent.

(6) All the above statutory permissions shall be obtained within a time limit. The corporation shall supervise for the permissions being taken for each group by the group contractor. In case of any delay, carelessness or lack of interest proceedings for cancellation of letter of intent may be initiated.

- (ख) खनन योजना में खदान की अवस्थिति (अक्षांश-देशांश), खदान क्षेत्र में उपलब्ध रेत की खनन योग्य मात्रा तथा अन्य विषय, जो मध्यप्रदेश गौण खनिज नियम, 1996 में प्रावधानित हैं, का समावेश रहेगा।
- (ग) कलक्टर, खनन योजना का अनुमोदन जिले में पदस्थ तकनीकी अर्हता प्राप्त (भू-विज्ञान/अनुप्रयुक्त भू-विज्ञान विषय में स्नातकोत्तर उपाधिधारी) विभागीय अधिकारी की अनुशंसा पर करेगा और यदि किसी जिले में अर्हता प्राप्त अधिकारी पदस्थ नहीं हैं तो ऐसे मामले में खनन योजना का अनुमोदन संबंधित क्षेत्रीय प्रमुख या संचालक द्वारा किया जाएगा।
- (घ) वास्तविक रूप से उपलब्ध/आंकलित मात्रा के अनुसार ही खनन योजना तैयार कराई जायेगी एवं समस्त खनन संक्रिया, खनन योजना के अनुरूप ही की जायेगी।

(2) **पर्यावरण स्वीकृति**-सफल निविदाकार अनुमोदित खनन योजना प्राप्त होने के पश्चात् सफल निविदाकार द्वारा अधिकतम 15 दिवस की कालावधि के भीतर भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना के अनुसार पर्यावरण स्वीकृति प्राप्त करने हेतु नियमानुसार आवेदन-पत्र सक्षम प्राधिकारी के समक्ष प्रस्तुत करेगा।

(3) **जल एवं वायु सम्मति**-पर्यावरण स्वीकृति प्राप्त करने के पश्चात् सफल निविदाकार अधिकतम 7 दिवस की कालावधि के भीतर जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के अधीन सक्षम प्राधिकारी के समक्ष सम्मति प्राप्त करने हेतु आवेदन-पत्र प्रस्तुत करेगा।

(4) **अनुमत मात्रा**-खनन योजना, पर्यावरण स्वीकृति, जल एवं वायु सम्मति में नियम, खनन योग्य मात्रा (इनमें से जो भी कम हो) तक ही खनन अनुज्ञेय होगा।

(5) यदि अनुमोदित खनन योजना, पर्यावरण स्वीकृति, जल एवं वायु सम्मति कम की जाती है तो भी खनन योग्य मात्रा के आधार पर वार्षिक देय ठेका राशि में किसी भी स्थिति में कमी नहीं की जायेगी।

(6) उपरोक्त सभी वैधानिक अनुमतियां समय-सीमा में प्राप्त की जायेंगी। निगम प्रत्येक समूह के लिए समूह डेक्कदार द्वारा प्राप्त की जाने वाली अनुमतियों का पर्यवेक्षण करेगा। किसी भी विलंब, लापरवाही या अरूचि के प्रदर्शित होने की दशा में आशय पत्र निरस्त करने की कार्यवाही शुरू की जा सकेगी।

(4) If the successful tenderer fails to deposit amount payable by him in time or in extended time as prescribed under sub -rule (1), the Collector shall confiscate E.M.D. amount and inform to the Corporation and order of cancellation of tender submitted shall be issued by Collector.

(5) If the highest tenderer fails to deposit the amount payable, the Collector shall cancel his tender. The second highest tenderer as intimated earlier by the corporation whose difference of tender amount is not more than 10% of the amount of highest tenderer, shall be declared new highest tenderer (successful tenderer) by the Collector. Such successful tenderer shall be issued a notice to complete the formalities under sub-rule (1). Upon depositing the amount within the prescribed period, the Collector shall issue a letter of intent in Form-III for completing the necessary formalities.

(6) In case of non-payment of the amount payable by new highest tenderer within time as above, the proceedings for re-tendering of the group shall be adopted.

(7) After completion of the tender process, State Government may authorise any other authority like Madhya Pradesh State Mining Corporation etc. in place of Collector to issue the letter of intent and take further action for any particular district or group. Under such condition in all rules/instructions and agreement wherever mention of Collector in this context is made, such authority shall be therein deemed accepted.

CHAPTER VI

STATUTORY PERMISSIONS

12. **Statutory Permissions.**-The statutory permissions/formalities for each sand quarry of the group may be obtained/completed, as per rule. All the statutory permissions (e.g. Mining Plan, Environmental Clearance, Water and AirConsent etc.) required for the operation of the sand quarry shall be obtained by the successful tenderer. The successful tenderer may start mining operation only after obtaining the statutory permissions as per rule 14. Excavation without statutory permission or excavation in excess quantity than permitted quantity in statutory permission, in such condition 100% cost of the excavated mineral and amount of compensation towards environmental damage shall be recoverable from the contractor. The statutory permission are as follows,--

(1) Mining Plan,---

(a) The successful tenderer shall submit mining plan for approval to the Collector within a period of one month from the date of issuance of letter of intent. The Mining Plan shall be prepared by the Recognised Qualified Person (R.Q.P.), authorised by the Director.

(4) यदि सफल निविदाकार नियमित समयवाधि अथवा उपनियम (1) के अधीन यथाविहित/ बदल गई समयवाधि में उसके द्वारा देय रकम जमा करने में असफल रहता है तो कलक्टर, जमा की गई ₹.एम.डी. राशि का अधिहरण कर लेगा और इसकी सूचना निगम को दी जाएगी तथा उसके द्वारा प्रस्तुत निविदा की निस्ती का आदेश कलक्टर द्वारा जारी किया जाएगा।

(5) यदि उच्चतम निविदाकार देय राशि जमा करने में असफल रहता है तो कलक्टर, उसकी निविदा निरस्त करेगा। निगम द्वारा पूर्व में सूचित किए गए अनुसार द्वितीय उच्चतम निविदाकार, जिसकी निविदा राशि का अंतर, उच्चतम निविदाकार से 10 प्रतिशत से अधिक न हो, को नवीन उच्चतम निविदाकार (सफल निविदाकार) घोषित किया जाएगा। ऐसे सफल निविदाकार को उपनियम (1) के अधीन औचार्किताएं पूर्ण करने का सूचना पत्र जारी किया जाएगा। नियमित समयवाधि के भीतर राशि जमा करने पर कलक्टर आवश्यक औचार्किताओं की पूर्ति किए जाने के लिए आशय पत्र प्रारूप-तीन में जारी करेगा।

(6) नवीन उच्चतम निविदाकार द्वारा उपरोक्त समय के भीतर देय राशि जमा न किए जाने की दशा में समूह के लिए पुनः निविदा आमंत्रित करने की प्रक्रिया अपनाई जाएगी।

(7) निविदा प्रक्रिया अंतिम होने के पश्चात् राज्य शासन किसी जिला विशेष या समूह के लिये आशय पत्र जारी करे एवं अंतिम कार्यवाही करने हेतु कलक्टर के स्थान पर अन्य प्राधिकारी, जैसे मध्यप्रदेश राज्य खनिज निगम आदि को अधिकृत कर सकता है। ऐसी स्थिति में समस्त नियमों/निर्देशों एवं अनुबंध में जहां-जहां कलक्टर का उल्लेख, इस संदर्भ में किया गया है, वहां-वहां उक्त प्राधिकारी मान्य समझा जाएगा।

अध्याय 6

वैधानिक अनुमतिर्थाँ

12. **वैधानिक अनुमतिर्थाँ-**समूह में सम्मिलित प्रत्येक रेत खदान की वैधानिक अनुमतिर्थाँ/ औचार्किताएं नियमानुसार प्राप्त/पूर्ण की जा सकती है। रेत खदान संचालन हेतु आवश्यक समस्त वैधानिक अनुमतिर्थाँ (जैसे खनन योजना, पर्यावरण स्वीकृति, जल एवं वायु संहमति आदि) सफल निविदाकार द्वारा प्राप्त की जाएगी। सफल निविदाकार नियम 14 के अनुसार वैधानिक अनुमतिर्थाँ प्राप्त करने के पश्चात् ही खनन संचालन प्रारंभ कर सकेगा। वैधानिक अनुमतिर्थाँ के बिना अथवा वैधानिक अनुमति में अनुज्ञात मात्रा से अधिक मात्रा में खनन किए जाने की दशा में उच्चतम खनिज का 100 प्रतिशत मूल्य तथा पर्यावरण क्षतिपूर्ति के मुआवजे की राशि संबंधित ठेकेदार से वसूली योग्य होगी। वैधानिक अनुमतिर्थाँ नियमानुसार हैं : -

(1) खनन योजना,--

(क) आशय पत्र जारी होने के दिनांक से एक माह की अवधि में सफल निविदाकार खनन योजना तैयार करवाकर अनुमोदन हेतु संबंधित जिला कलक्टर के समक्ष प्रस्तुत करेगा। खनन योजना, संचालक द्वारा मान्यता प्राप्त अधिकृत व्यक्ति (आरक्यूपी) द्वारा तैयार की जाएगी।